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Parliamentary  
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**LOK SABHA SECRETARIAT**  
NEW DELHI

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## ADDRESS BY THE PRESIDENT TO PARLIAMENT

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The provision for an Address by the Head of State to Parliament goes back to the year 1921 when the Central Legislature was set up for the first time under the Government of India Act, 1919. Under article 86(1) of the Constitution, the President may address either House of Parliament or both Houses assembled together, and for that purpose require the attendance of members. Article 87 (1) provides for an Address by the President to members of both Houses of Parliament assembled together at the commencement of the first session after General Election to the House of the People and at the commencement of the first session of each year.

The Address by the President is a statement of policy of the Government. It contains a review of the activities and achievements of the Government during the previous year and sets out the policies which it wishes to pursue with regard to important national and international issues. It also indicates the main items of legislative business which are proposed to be brought before Parliament during the sessions to be held that year.

Following the constitution of the Seventeenth Lok Sabha, the President of India, Shri Ram Nath Kovind, addressed members of both the Houses of Parliament assembled together in the Central Hall of Parliament House on 20 June 2019.

We reproduce below the text of the Address.

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*Honourable Members,*

I am pleased to address the first joint sitting of Parliament after the election of the 17<sup>th</sup> Lok Sabha, in the year commemorating the 150<sup>th</sup> birth anniversary of **Mahatma Gandhi**. I extend my heartiest congratulations to all newly elected Members of this Lok Sabha.

More than 61 crore voters of the country set a new record by casting their votes and enhanced the credibility of India's democracy in the world. People have stood in long queues braving extreme heat to cast their votes. This time, as compared to previous elections, more women have cast their votes and their participation has been almost equal to men. Crores of youth have voted for the first time and played an important role in shaping India's future. All voters deserve to be congratulated for the success of this election.

I also convey my best wishes to the new Speaker of the Lok Sabha for this new responsibility.

I congratulate the entire team of the Election Commission for successful completion of the world's largest election. The contribution of employees of several administrative departments and various institutions, as well as the security forces in successful conduct of the electoral process is extremely praiseworthy.

Nearly half of the MPs in this Lok Sabha have been elected for the first time. The election of 78 women MPs which is the highest number in the history of Lok Sabha, presents the picture of a New India.

It is a matter of joy that the reflection of India's diversity is visible in this joint sitting. People of every age, hailing from villages and cities, belonging to every profession, are members of both the Houses. Many members are associated with social service, many are from the field of agriculture, from business and economic sphere while other members are from the field of education, medical profession which saves the lives of people and legal profession which provides justice to the people. MPs who have made their mark in the world of cinema, art, literature and culture are also present here. I am confident that your unique experiences will contribute to enriching the discussions in Parliament.

*Honourable Members,*

The people of the country have given a very clear mandate in this election. After assessing the performance of the Government during the first tenure, the people have given even stronger support for the second term. By doing so, the people of the country have given a mandate for continuing uninterrupted and at an accelerated pace the journey of development which started in 2014.

All fellow countrymen are familiar with the atmosphere prevailing in the country before 2014. In order to take the country out of a sense of gloom and instability, the people elected a Government with absolute majority after three decades. Giving the highest regard to that mandate, my Government started to march forward without any discrimination with the mantra of '**Sabka Saath- Sabka Vikas**', to create a New India.

On January 31st this year, in this very Central Hall, I had said that my Government from the very first day was dedicated to the goal of improving the lives of all citizens, addressing their problems arising out of mis-governance and providing all basic amenities to the last person standing at the margins of society.

During the last five years, the countrymen have come to believe that the Government is always with them, working to improve their lives and to enhance their Ease of Living. Based on this wealth of people's trust, a fresh mandate was sought.

People of the country have long waited for the basic amenities of life. But now the conditions are changing. My Government wants to make the people conscious, capable, well-provided and unfettered to such an extent that that they do not feel the "**Burden, Force, or Absence**" of the Government in their daily life. Empowering every person in the country is the main goal of my Government.

*Honourable Members,*

My Government is committed to that very idea of nation-building, the foundation for which was laid in 2014. While fulfilling the basic needs of the countrymen, now the Government is moving forward towards realising their aspirations of building a **Strong, Safe, Prosperous**

**and All-inclusive India.** This journey is inspired by the basic spirit of ‘**Sabka Saath, Sabka Vikas aur Sabka Vishwas**’.

This New India’s vision is motivated by the noble thoughts of **Shri Narayana Guru Kerala’s great spiritual figure, social reformer and poet:**

*"Jaati-Bhedam Mat-Dwesham Adum Illadey Sarvrum*

*Sodar-tvain Vaadunn Matrukasthan Maanit"*

That is, an ideal place is one where people live like brothers free from the discrimination of caste and religion.

Three weeks ago, on 30<sup>th</sup> May, immediately after swearing-in the Government has started working towards building a New India. A New India:

- Where equal opportunities to progress are available to every person;
- Where life of every person becomes better and their self-esteem is enhanced;
- Where brotherhood and harmony bind the people with each other;
- Where the foundation built on our ideals and values becomes stronger; and
- Where the benefits of development reach every region and the last person standing in the queue.

This New India, will move forward towards that ideal state envisioned by **Gurudev Rabindra Nath Tagore**, where the mind of the people is without fear and the head is held high with self-esteem. In Gurudev’s words:

*"Chitto Jetha Bhay-Shunno, Uchcho Jetha Shir."*

*Honourable Members,*

It is a matter of pride for every Indian that when our country completes 75 years of independence in 2022, we would have achieved many national goals for building a New India. To pave the way for the golden future of New India, my Government has resolved:

- On this path of a New India, the rural India will be strong and urban India will also be empowered;
- On this path of a New India, the entrepreneurial India will attain new heights and the dreams of young India will also be fulfilled;
- On this path of a New India, all systems will be transparent and the prestige of honest countrymen will increase further;
- On this path of a New India, infrastructure for the 21st century will be built and all resources for creation of a powerful India will be mobilised.

In the light of these resolutions, in a short period of 21 days, my Government has taken many decisions aimed at the welfare of farmers, soldiers, students, entrepreneurs, women and other sections of society and have also started implementing them. Initiatives have also been taken to enact several new laws.

A decision has been taken to increase the income support to farmers who are our Annadaata, by extending the coverage under '**Pradhan Mantri Kisan Samman Nidhi**', to every farmer in the country. To enable the farmer brothers and sisters who work day and night in their fields to lead a respectable life after attaining the age of 60 years, a '**Pension Scheme**' for them has also been approved.

Livestock is invaluable for farmers. They have to spend a lot of money for treatment of cattle-related diseases. To reduce this expenditure, my Government has also decided to start a special scheme with an allocation of ₹13,000 crore.

For the first time, a Government has taken note of the economic security of small shopkeepers. In the very first meeting of the Cabinet, a separate '**Pension Scheme**' has been approved for small shopkeepers and retail traders. About 3 crore small shopkeepers in the country will benefit from this scheme.

We are all indebted to the soldiers who dedicate themselves to protect the countrymen by sacrificing every joy, every pleasure and every festive occasion. It is our duty to secure the future of children of those who guard the border, and ensure peace and security for everyone. Inspired by this sentiment, the amount of scholarship under the '**National Defence Fund**' has been increased for the children of our brave soldiers. For the first time, sons and daughters of the State police personnel have also been included in this scholarship.

*Honourable Members,*

One of the biggest challenges of the 21st century is – the growing water crisis. Over time, the traditional and effective practices of water conservation in our country are disappearing. Houses have come up over ponds and lakes, and the vanishing water sources have accentuated the water crisis for the poor. In view of the growing impact of Climate Change and Global Warming, water crisis is likely to aggravate further. Today, the need of the hour is that the way the country has shown seriousness about '**Swachh Bharat Abhiyaan**', the same seriousness be shown in '**Water Conservation and Management**'.

We must conserve water for our children and future generations. The creation of the new '**Ministry of Jalshakti**' is a decisive step in this direction, which will have far-reaching benefits. Through this new Ministry, the systems related to water conservation and management will be made more effective.

My Government is fully conscious of the crisis in the drought-hit areas and stands by every affected citizen. With the support of State Governments and Sarpanches at the village level, it is being ensured that farmers are assisted and the scarcity of drinking water is tackled.

Strengthening the system and spirit of Co-operative Federalism, my Government is taking the States along to achieve the national goals. Last week, important developmental issues were discussed with the Chief Ministers and a decision was taken to constitute a Committee of Chief Ministers to look into Structural Reforms in the field of agriculture.

*Honourable Members,*

Only on the foundation of a strong rural economy, it is possible to build a strong national economy. Our farmers are the pillars of rural economy. All possible efforts are being made by the Central Government to provide adequate assistance to the States for agricultural development.

Large scale investments have been made to strengthen rural India. In order to enhance agriculture productivity, an investment of ₹25 lakh crore will be made in the coming years.

To double the income of farmers by 2022, several steps have been taken in the last 5 years. Be it the decision to increase the MSP, or approval for 100 percent FDI in food processing; be it completion of the irrigation projects pending for decades or extension of '**Crop Insurance Scheme**'; be it the '**Soil Health Card**' or 100 per cent Neem coating of urea; my Government has taken many decisions, appreciating such numerous small and big needs of the farmers. The Government has made the agriculture policy both production-centric as well as income-centric.

An important link in these efforts is '**Pradhan Mantri Kisan Samman Nidhi**'. Through this, an amount of more than ₹12,000 crore has been disbursed to the farmers in just three months. An estimated expenditure of ₹90,000 crore is likely to be incurred annually on this scheme since every farmer has now been brought in its ambit.

With the provision of storage for farm produce, the economic security of the farmers is strengthened. Now the storage facility will be provided to the farmers near their village through the '**Grameen Bhandaran Yojana**'.

The benefit of cooperatives in the agriculture sector is being availed by the farmers in the dairy business. In other areas of agriculture also, the target is to create 10,000 new '**Farmer Producer Organisations**' to benefit the farmers.

Today, India is second in the world in fish production. Our country has the potential to attain the first place. There is immense potential for increasing the income of farmers through marine fish industry and inland fisheries. That is why the Government is committed to '**Neeli Kranti**' which means '**Blue Revolution**'. A separate Department has been constituted for integrated development of fisheries. Similarly, a special fund has been created to develop infrastructure related to fishing industry.

*Honourable Members,*

We can achieve our constitutional objectives only by liberating the poor families of the country from poverty. During the last five years, the schemes implemented in the country for the welfare of farmers, labourers, divyangjan, tribals and women have achieved wide spread success. Only by empowering the poor can they be rescued from the vicious cycle of poverty. That is why the Government has adopted an approach to empower the poor, deprived and weaker sections through provision of housing, healthcare, essential amenities of life, financial inclusion, education, skill and self-employment. This is in harmony with **Deen Dayal Upadhyaya's** concept of Antyodaya.



Comprehensive work is underway for the development of 112 **‘Aspirational Districts’** in the country. 1 lakh 15 thousand most backward villages of the country are in these districts. With the development of education and healthcare facilities and infrastructure in these villages, there will be a positive impact on the lives of crores of poor families.

After the success of the world’s largest financial inclusion campaign, in the form of **‘Jan-Dhan Yojana’**, my Government is also working to bring the banking services to the doorsteps of the people. In order to ensure that banking services are readily available in every village of the country and in the inaccessible areas of North East, work is being done at a fast pace. About 1.5 lakh post offices in the country are being prepared to provide banking services through **‘India Post Payment Bank’**. Our goal is to utilise the postman as a mobile bank to bring banking services to every doorstep.

*Honourable Members,*

Cost of medical treatment pushes the poor families into financial crisis. In order to protect them from this crisis, world’s biggest healthcare scheme **‘Ayushman Bharat Yojana’** has been implemented, providing **‘Health-Protection-Cover’** to 50 crore poor people. Under this, so far about 26 lakh poor patients have availed treatment in hospitals. In order to provide medicines at affordable rates, 5,300 **‘Jan Aushadhi Kendras’** have also been opened. It is our endeavour to provide medicines at affordable rates to people residing in far-flung areas through these Jan Aushadhi Kendras.

The objective is to set up about 1.5 lakh **‘Health and Wellness Centres’** in all rural areas by 2022. So far, about 18,000 such Centres have already been operationalised.

Our countrymen can learn a lot from tribal communities. Our tribal brothers and sisters live in harmony with the environment and nature and maintain a beautiful balance between development and tradition. In New India, every effort will be made to create an inclusive and sensitive system in the interest of tribal communities. Many schemes have been implemented for all-round development of tribal areas. Work is in progress to provide **‘Learning to Earning’** facilities to the youth residing in the forest areas. In tribal dominated areas, **‘Eklavya Model Residential Schools’** are being set up for children. The thrust is on value addition and marketing of forest produce through Van Dhan Kendras.

*Honourable Members,*

Women Empowerment is one of the top priorities of my Government. Empowerment of women and their effective involvement in society and economy is the touchstone of a developed society. The Government’s thinking promotes not only women’s development but also women-led development. According the highest priority to women’s security, several effective steps have been initiated with the cooperation of the States. Penalties for crimes against women have been made harsher and the new penal provisions are being strictly enforced. The **‘Beti Bachao Beti Padhao’** campaign has brought down female foeticide and improved the sex ratio in many districts of the country.

Rural women are the biggest beneficiaries of freedom from smoke through **‘Ujjwala Yojana’**, vaccination through **‘Mission Indradhanush’** and free electricity connections

under **'Saubhagya'** Yojana. Women are also being given priority in the registration of houses built under **'Pradhan Mantri Awas Yojana'** in the rural areas. Under this scheme, nearly 2 crore new houses will be built in the villages during the next three years.

Facilities for the women workers in the unorganized sector are also being augmented. Self-employment opportunities are being made available to rural women through **'Deen Dayal Upadhyaya Rashtriya Aajivika Mission'**. Under the **'Rashtriya Aajivika Mission'**, loans amounting to more than ₹2 lakh crore have been disbursed so far to 3 crore women in rural areas.

My Government is committed to make women equal stakeholders in the country's development and prosperity. Efforts will be made in collaboration with industry and corporate sector to provide better employment opportunities to women. In addition, in Government procurement, priority will be given to those enterprises where women's participation in the workforce is more than the prescribed limit.

To secure equal rights for every sister and daughter in the country, eradication of social evils like **'Triple Talaq'** and **'Nikah-Halala'** is imperative. I would urge all the members to cooperate in these efforts to make the lives of our sisters and daughters better and dignified.

*Honourable Members,*

Our young generation must have a meaningful participation in the building of New India. In the last five years, attempts have been made for developing the skills of the youth, providing them financial support for start-ups and self-employment, and making available adequate number of seats for higher education. The amount of scholarship has also been increased by 25 per cent.

The Government has made provision of 10 per cent reservation for youth from economically weaker section of the general category. This will enable them to get more opportunities in employment and education.

To enable the youth of all strata of society to fulfil their dreams, timely provision of financial resources is being emphasised. The impact of **'Pradhan Mantri Mudra Yojna'** has been felt on a big scale. Under this scheme, about 19 crore loans have been disbursed for self-employment. An effort will now be made to cover 30 crore people by expanding this scheme. A facility for entrepreneurs to avail loan up to ₹50 lakh without any guarantee will also be introduced. Apart from this, new employment opportunities will be generated through appropriate policies in sectors which have the potential to accelerate the economy.

Today India has joined the league of countries with most number of start-ups in the world. To improve the start-up ecosystem, the Government is simplifying the rules. This campaign will be further expedited. Our goal is to establish 50,000 start-ups in the country by 2024.

Research is being encouraged in higher educational institutions. To further strengthen this effort, it is proposed to establish a **'National Research Foundation'**. This proposed foundation will work as a bridge between different Departments of the Central Government, science laboratories, higher educational institutions and industrial institutions.

To enable various higher educational institutions of India to find a place in the top 500 educational institutions of the world, they are being encouraged through grant of autonomy and financial assistance.

My Government is striving to increase the number of seats in the country's Higher Education System by one-and-a-half times by 2024. With this initiative, 2 crore additional seats would be available for the youth in higher educational institutions.

*Honourable Members,*

It is our responsibility to provide appropriate opportunities, environment and quality education to enhance the talent of children. In this regard, the '**Pradhan Mantri Innovative Learning Programme**' will be started.

In order to attract children early enough, at the school level, towards technology, suitable infrastructure is being created. Through the '**Atal Innovation Mission**', the work of establishing '**Atal Tinkering Labs**' in about 9,000 schools across the country, is progressing rapidly. Similarly, '**Atal Incubation Centres**' are being set up in 102 universities and other institutions.

Impressive performance in sports competitions at the world level, enhances the pride of the country as well as increases the interest of children and youth in sports. It also strengthens the culture of according primacy to health in life. To make India a global sports powerhouse, it is important that talented players living in far-flung areas of the country are identified and their selection process is made transparent. To identify the players at the state and district level, it has been decided to widen the '**Khelo-India Programme**'. Under this, 2,500 talented players have been selected, and are being trained. Now this facility will be provided to 2,500 new players every year.

The sports infrastructure in the country will be modernized as well as expanded. A new system is being evolved to make available modern infrastructure and facilities to the players. It is our endeavour that our players win high accolades in the sports world and enhance the prestige of our country.

*Honourable Members,*

Economic development plays the most vital role in improving the lives of our countrymen. Today India is among the fastest growing economies in the world. Inflation is low, fiscal deficit is under control, foreign exchange reserves are growing and the impact of Make In India is clearly visible.

India is now on the way to become the world's 5<sup>th</sup> largest economy in terms of GDP. To maintain the high growth rate, reform process will continue. It is our objective to make India a 5-trillion dollar economy by 2024.

Work is underway in full earnest to transform India into a Global Manufacturing Hub. Keeping in view Industry 4.0, a New Industrial Policy will be announced shortly. In '**Ease of Doing Business**', India has leap-frogged 65 positions during the past 5 years, from a ranking of 142 in 2014 to 77. Now our goal is to be among the top 50 countries of the world. In order to

achieve this, process of simplification of rules will be further expedited in collaboration with the States. In this sequence, necessary amendments are also being brought in the Companies Law.

Taxation regime plays an important role in accelerating economic development. Along with continuous reform, simplification of taxation system is also being emphasized. Exemption to persons earning up to ₹5 lakh from payment of income tax is an important step in this direction.

Similarly, indirect tax system is also being made simple and effective. With the implementation of GST, the concept of **‘One country, One tax, One market’** has become a reality. Efforts to further simplify the GST will continue.

Keeping in view the interests of small traders, my Government has launched a New Pension Scheme for them. **‘National Traders Welfare Board’** will be constituted shortly, and **‘National Retail Trade Policy’** will be formulated to promote retail business. Accident insurance of up to ₹10 lakh will also be provided to all traders registered under GST.

MSME sector provides a strong foundation to the country’s economy, and plays a critical role in employment generation. Several steps have been taken to ensure smooth cash flow to enterprises run by small entrepreneurs. In order to ensure that entrepreneurs associated with MSME sector do not face any problem in accessing credit, the credit guarantee coverage is being enhanced to ₹1 lakh crore.

*Honourable Members,*

Good governance reduces corruption, enhances self-respect of the citizens and enables them to optimally utilize their talents and capabilities.

My Government will make the Zero Tolerance Policy against corruption more comprehensive and effective. The mission to eliminate corruption from public life and Government services will be implemented with greater zeal. Towards this objective, Minimum Government - Maximum Governance will be further emphasized. In addition, use of technology will be maximized to reduce Human Interface. Appointment of Lokpal will also promote transparency.

The campaign against black money will be taken forward at a faster pace. During the last two years, 4 lakh 25 thousand Company Directors have been disqualified and the registration of 3 lakh 50 thousand suspicious companies has been revoked.

The **‘Fugitive and Economic Offenders Act’** has proved effective in controlling fugitive economic offenders. Now we are receiving information in this regard from 146 countries, including Switzerland. Of these, we have concluded agreements with 80 countries for automatic exchange of information. We are now receiving information about all those who have stashed black money abroad.

The impact of **‘Real Estate Regulation Act’** or RERA is clearly visible in curbing black money transactions in real estate sector and protecting the interests of the customers; providing huge relief to the middle class families.

**‘Insolvency and Bankruptcy Code’** is among the biggest and most impactful economic reforms undertaken in the country. With the coming into force of this Code, banks and other financial institutions have been able to settle directly or indirectly an amount of more than ₹3 lakh 50 thousand crore. This Code has also curbed the tendency of wilfully defaulting on loans taken from banks and other financial institutions.

Under the **‘Direct Benefit Transfer’**, funds from more than 400 schemes are being directly credited into the accounts of beneficiaries. During the last five years, ₹7 lakh 30 thousand crore have been transferred through DBT. So far, not only has DBT prevented ₹1 lakh 41 thousand crore from falling into wrong hands, but it has also enabled deletion of names of about 8 crore ineligible beneficiaries. DBT will be further expanded in the coming days. I would urge the State Governments to use DBT in more and more schemes.

*Honourable Members,*

Infrastructure will play an important role in ushering in a prosperous India. My Government’s continuous endeavour has been to build infrastructure in an eco-friendly manner. Along with concrete, greenery has been made an integral part of the highway and expressway projects. For supply of electricity, optimal utilization of solar energy is being stressed. Household and industrial wastes are also being used in road construction.

In the 21<sup>st</sup> century economy, the pace and spread of urbanization will continue to increase. Development of urban infrastructure in cities and suburbs will pave the way for economic progress and enhance employment opportunities. My Government is tirelessly working for a modern India, by providing world-class infrastructure and public amenities in villages as well as cities. Special emphasis is being accorded to improving connectivity in the North-East, hilly and tribal areas. In addition to increasing the ease of living of citizens in the North-East; tourism, agriculture and other allied sectors will also benefit from better connectivity. Effective steps are being taken to expand organic farming in the North-East.

Under the **‘Bharatmala Project’**, construction or upgradation of about 35,000 kilometers of National Highways is to be undertaken by 2022. In addition, under the **‘Sagarmala Project’**, a network of good quality roads is being constructed in coastal areas and areas adjoining ports.

Along with the highways, Government is also working extensively in the area of Railways, Airways and Inland Waterways. Under the **‘UDAN Scheme’**, air connectivity to smaller towns is being expanded rapidly.

Urban transport infrastructure is being created to cater to present and future requirements. While developing infrastructure, attention is also being given to addressing the challenges posed by pollution. My Government is developing a transport system, which is not only fast and safe, but is also environment friendly. For this, special emphasis is given to Public transport. Metro rail network is being expanded rapidly in several cities. The facility of **‘One Nation, One Card’** has been launched to realize the dream of seamless mobility. Similarly, electric vehicles are being promoted to reduce vehicular pollution. The network of electric charging stations is also being expanded rapidly.

Modern amenities like gas-grid and I-Ways are being developed at a rapid pace. PNG based domestic fuel and CNG based transportation systems are being developed. In modern India, we are according a special emphasis on production of bio-fuel. Prior to 2014, about 67 crore litres of ethanol was being blended. This year, we have set a target of about 270 crore litres for ethanol blending. Enhancing the use of blended ethanol will not only benefit our farmers but also safeguard the environment. Further, it will reduce import of petroleum products thus saving foreign exchange.

*Honourable Members,*

My Government is fully devoted to make the flow of Ganga uninterrupted and pollution free. Recently, encouraging evidence of revival of aquatic life at several locations along Ganga have been reported. This year, during the Ardhakumbh in Prayagraj, the cleanliness of Ganga and amenities provided to the devotees have made news throughout the world. My Government has enhanced the dignity and self-esteem of every person who contributed towards the successful organization of Ardhakumbh by honouring them.

Under the '**Namami Gange**' scheme, my Government will further accelerate the campaign for closure of drains releasing effluents in the river Ganga. On the lines of river Ganga, the Government will also endeavour to clean up other rivers such as Kaveri, Periyar, Narmada, Yamuna, Mahanadi and Godavari.

My Government is making earnest efforts for conservation of forests, wildlife and the environment. In recent years, forest and tree cover has increased by more than 1 per cent. During the last five years, protected areas in the country have also increased. In 2014, the number of protected areas in the country was 692, which has now gone up to 868. To address the challenges posed by air pollution, '**National Clean Air Programme**' has been started in 102 cities.

Solar energy plays an important role in reducing the adverse effects of Climate Change and Global Warming. Proactive efforts of India have resulted in the formation of the International Solar Alliance. Through this organization, India is contributing significantly to the development of solar energy in the developing countries of the world.

*Honourable Members,*

Space Technology plays a central role in improving the lives of the common man, providing early-warning of impending disasters, identifying location of natural resources, providing signals to various means of communication and ensuring national security. It is the endeavour of my Government to maximize the use of space technology for human welfare. Several facilities such as roads, houses for poor, farming or equipment for fishermen have all been linked to space technology.

Space technology has helped us in further strengthening our security at land, air and water. Our expertise in accurate weather forecast has improved. This was evidenced during the recent '**Cyclone Phani**' that struck the eastern coast of the country. Due to accurate information and timely preparation, large scale destruction to life and property was averted.

India is marching forward to assume a leadership role in unraveling and comprehending the mysteries of space. Our scientists are involved in the preparations for the launch of ‘**Chandrayaan-2**’, which will be India’s first spacecraft to reach the Moon. We are also making rapid progress towards achieving the goal of sending the first Indian in India’s own ‘**Gaganyaan**’ by 2022.

During the Lok Sabha elections, the country attained another milestone, which however, did not receive as much attention as it should have. With the successful testing of ‘**Mission Shakti**’ a new dimension has been added to India’s capability in space technology and security-preparedness. For this, today I once again congratulate our scientists and engineers.

The role of technology in the field of security is expanding continuously. Keeping this in view, work is in progress to establish three joint service agencies for space, cyber and special forces. These collaborative efforts will strengthen the security of the country.

*Honourable Members,*

New India is rapidly moving towards occupying its rightful place in the world community. Today, India has acquired a new image and our relations with other countries have become stronger. It is a matter of immense pleasure that in 2022, India will host the G-20 Summit.

The world community enthusiastically supported India’s proposal to declare June 21<sup>st</sup> as ‘**International Day of Yoga**’ by the United Nations. At present, several programmes associated with International Day of Yoga are being organized with great enthusiasm in various countries, of which the most important events will be held tomorrow, the 21<sup>st</sup> June.

The world community supports India’s position on various issues such as climate change, economic and cyber-crime, action against corruption and black money and energy security. Today the whole world stands with India on the issue of terrorism. Designation of Masood Azhar, responsible for dastardly terrorist attacks on our soil, as a global terrorist by United Nations, is a major testimony to this fact.

My Government’s “Neighborhood First” policy is an evidence of our approach of according priority to South Asia and countries in the adjoining region. India will play a crucial role in the progress of this region. Accordingly, trade, connectivity and people-to-people contact are being encouraged in this region. The presence of Heads of States and Heads of Governments of ‘**BIMSTEC**’ countries, Kyrgyzstan – the current chair of ‘**Shanghai Cooperation Organisation**’ and Mauritius during the swearing-in of the new Government is a reflection of this policy.

My Government is also conscious of protecting the interests of Indians living and working abroad. Today an Indian, if caught in any crisis abroad, is confident of receiving timely help and relief. Several services ranging from passports to visas have been made easy and accessible.

Due to the efforts of my Government, India’s philosophy, culture and achievements have got a distinct recognition at the global stage. This year, the 150<sup>th</sup> birth anniversary of **Mahatma**

**Gandhi**, which is being celebrated world over, will provide a fillip to India's '**Thought Leadership**'. Similarly, programmes related to the 550<sup>th</sup> birth anniversary of **Guru Nanak Devji**, will help spread the light of India's spiritual wisdom throughout the world.

*Honourable Members,*

New India will be sensitive and also, economically prosperous. But for this to happen, nation's security is of utmost importance. My Government accords top most priority to national security. Therefore, effective steps are being taken to tackle Terrorism and Naxalism.

India has amply demonstrated both her intent and capabilities, first through surgical strikes and then through air strikes after the Pulwama attack at terrorist hideouts across the border. In future too, all possible steps will be taken to ensure our security.

Illegal infiltrators pose a major threat to our internal security. This is leading to social imbalance in many parts of the country, as well as putting a huge pressure on limited livelihood opportunities. My Government has decided to implement the process of '**National Register of Citizens**' on priority basis in areas affected by infiltration. Security along the border will be further strengthened to prevent infiltration.

While on the one hand, Government is working to identify the infiltrators, on the other, it is also fully committed to protecting the victims of persecution due to their faith. In this regard, efforts will be made to amend the Citizenship Act while protecting the linguistic, cultural and social identities.

My Government is making efforts with complete dedication to provide a safe and peaceful environment to the residents of Jammu and Kashmir. The recently concluded peaceful elections to local bodies and to Lok Sabha have bolstered our efforts. My Government is committed to take all necessary steps for the development of Jammu and Kashmir.

My Government is resolutely working to eradicate the menace of Naxalism from the country. Considerable success has been achieved in this direction during the last 5 years. The area affected by Naxalism is reducing continuously. In the coming years, development projects will be expedited in these areas, which will benefit our tribal brothers and sisters residing there.

*Honourable Members,*

My Government is rapidly taking forward the work of modernisation of the army and the armed forces. India is going to receive the delivery of first '**Rafale**' fighter aircraft and '**Apache**' helicopters in the near future.

Special emphasis is being accorded by the Government to manufacture of modern armaments under '**Make in India**'. The policy of indigenously manufacturing weapons such as modern rifles and cannons, tanks and combat aircrafts is being carried forward successfully. '**Defence Corridors**' coming up in Uttar Pradesh and Tamil Nadu will further strengthen this mission. While fulfilling our security requirements, export of defence equipment is also being encouraged.



Respect towards soldiers and martyrs enhances self-respect and enthusiasm among the forces, and also strengthens our military capabilities. Hence, all possible efforts are being made to take care of our soldiers and their families. Through **‘One Rank One Pension’**, increased pensionary benefits to ex-service men and expansion of health facilities, efforts are being made to improve their living standards.

The **National War Memorial** near India Gate in Delhi, built by my Government, seven decades after India’s independence, is a tribute to the martyrs by a grateful nation. Similarly my Government has set up the **‘National Police Memorial’** in memory of police personnel who were martyred while safeguarding the security of the country.

*Honourable Members,*

Inspiration from history guides us towards the future path of nation building. It is our duty to preserve the memory of our nation-builders and gratefully remember them. There have been many such efforts during the last five years. **‘Dandi Museum’** has been built to honour Pujya Bapu and the historic Dandi March. **“Statue of Unity”**, the tallest statue in the world, has been built as a mark of our gratitude to the Iron Man, Sardar Patel. **‘Kranti Mandir’** has been set up at the Red Fort in Delhi, as a tribute to Netaji Subhash Chandra Bose and other freedom fighters of Azad Hind Fauj. **26 Alipur Road** in Delhi, the site of Babasaheb Dr. Bhimrao Ambedkar’s Mahaparinirvana has been developed as a **National Memorial**. A museum is also being built in Delhi as a mark of respect to the contributions of all former Prime Ministers of the country.

My Government, inspired by Sardar Patel, is committed to further strengthen the spirit of **‘Ek Bharat, Shreshtha Bharat’**. For this, it is essential to accord importance to National Ambitions and Regional Aspirations. All forms of dialogue and cooperation will be encouraged to achieve this. Guided by the principle of **‘Sabka Sath, Sabka Vikas aur Sabka Vishwas’**, it is the endeavour of my Government to ensure that no citizen is left behind in India’s journey of development.

*Honourable Members,*

India had to pass through a long period of subjugation. But throughout this period, Indians kept fighting for independence in different parts of the country. The longing for freedom and willingness to make sacrifices to achieve freedom had never waned. This desire for independence culminated into the **‘Quit India Movement’** in 1942, when the entire nation was determined to achieve independence and even to sacrifice their lives in this cause. Contributing to the freedom struggle was the only thought behind all the actions of our countrymen. We achieved our independence in 1947 on the strength of this collective spirit.

Today, all of us are again at a juncture of creating history. We are striving to launch a new movement for ushering in a new era. Our resolve today will determine the shape of the India of 2047 when we celebrate the centenary of our independence.

Today, our country is enriched with the experiences of a 72-year journey since independence. The nation is moving ahead only by learning from these experiences. All of us have to move ahead with the resolve to realize the idea of New India by the year 2022 when we

celebrate the 75<sup>th</sup> anniversary of India's independence. Thus, in the New India in the 75<sup>th</sup> year of its independence:

- Farmers' income will be doubled;
- Every poor will have a pucca roof over his head;
- Every poor will have access to clean fuel;
- Every poor will have electricity connection;
- No poor will be compelled to defecate in the open;
- Every poor will have access to medical facilities;
- Every village in the country will be connected by roads;
- River Ganga will flow uninterrupted, and pollution free;
- In collaboration with States, India will be close to becoming a \$ 5 trillion economy;
- We will be progressing towards joining world's three largest economies;
- An Indian will unfurl the tri-colour in space, entirely on the strength of indigenous resources; and
- We will provide leadership to global development with a new zeal and confidence.

*Honourable Members,*

If the gap between the public and the Government is reduced, and public partnership is ensured, our countrymen can transform Government schemes and programmes into mass movements. This is the way forward to achieve transformative national goals. Adopting this approach, programmes like the '**Beti-Bachao, Beti-Padhao**', and '**Swachh Bharat Abhiyan**' evolved into mass movements. On the strength of people's participation, we will also achieve the objective of a New India.

*Honourable Members,*

It is the belief of my Government that political parties, States and 130 crore countrymen are all committed to India's integrated and accelerated development. Our vibrant democracy has also matured adequately. During the last few decades, due to frequent elections being held in some part of the country or the other, the pace and continuity of development programmes have been impacted. Our countrymen have demonstrated their wisdom by delivering a clear verdict both at State and National issues. '**One Nation – Simultaneous Elections**' is the need of the hour, which would facilitate accelerated development, thereby benefitting our countrymen. With such a system in place, all political parties, according to their respective ideologies, will be able to better utilize their energy towards development and public welfare. Therefore, I urge all Members of Parliament to seriously ponder over this development oriented proposal of '**One Nation - Simultaneous Elections**'.

*Honourable Members,*

This year also marks 70 years of adoption of the Indian Constitution. As a Member of Parliament, all of you have undertaken the oath or affirmation to discharge your duties with true faith and allegiance to the Constitution of India. The Constitution is paramount to all of us. The chief architect of our Constitution, **Babasaheb Dr. Bhimrao Ambedkar** had said that 'we must hold fast to constitutional methods of achieving our social and economic objectives'.

Our Constitution provides guidance for ensuring social, economic and political justice as well as securing liberty and equality for all citizens; and promote fraternity among all, assuring the dignity of the individual.

I believe that you all Members of the Rajya Sabha and the Lok Sabha, as parliamentarians, will make invaluable contributions in achieving the ideals of the Constitution while discharging your duties. In this way, you will contribute effectively in ushering in a New India.

All of us will have to accord priority to our duties as public representatives and as citizens of the country. Only then will we be able to inspire countrymen to discharge their duties as citizens.

My advice to all MPs is that you should always remember the fundamental mantra of Gandhiji. He had said that every decision of ours should be guided by its impact on the poorest and the weakest person in the society. You must also remember the voter who setting aside all his work and overcoming his difficulties went to the polling station to cast his vote and discharge his responsibilities towards the nation. Your priority should be to fulfill his aspirations.

I urge you all to dedicate yourselves in the task of building a New India and to discharge your duties with utmost sincerity over the next five years. I once again wish the very best to all of you.

*Jai Hind!*



*Hon'ble President of India, Shri Ram Nath Kovind arriving in procession at the Central Hall of Parliament House to address the Members of both the Houses of Parliament assembled together on 20 June 2019.*

## PARLIAMENTARY EVENTS AND ACTIVITIES

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### CONFERENCES AND SYMPOSIA

**140<sup>th</sup> Assembly of the Inter-Parliamentary Union (IPU):** The 140<sup>th</sup> Assembly of the Inter-Parliamentary Union was held in Doha (Qatar) from 06 to 10 April, 2019. A two member Indian Parliamentary Delegation led by Shri Harivansh, Hon'ble Deputy Chairman, Rajya Sabha accompanied by Dr. Sonal Mansingh, Member of Parliament, Rajya Sabha attended the Assembly. Smt. Snehlata Shrivastava, Secretary General, Lok Sabha and Dr. P.P.K. Ramacharyulu, Secretary, Rajya Sabha Secretariat also attended the Assembly. Shri P.C. Koul, Joint Secretary, Lok Sabha Secretariat was Secretary to the Delegation.

Hon'ble Deputy Chairman, Rajya Sabha participated in the General Debate on '*Parliaments as platforms to enhance education for peace, security and the rule of law*'. The Assembly adopted an Outcome Document on the same. The Assembly chose the item "*Call for urgent international action to support Mozambique, Malawi and Zimbabwe hit by Cyclone Idai*" as an Emergency item and adopted a resolution on the said theme.

The Assembly held deliberations and adopted resolutions on the subject items under the purview of the following Standing Committees of IPU: (i) First Standing Committee of IPU on Peace and International Security '*Non admissibility of using mercenaries as means of undermining peace and violating human rights*'; and (ii) Second Standing Committee of IPU on Sustainable Development, Finance and Trade '*The role of fair and free trade and investment in achieving the SDGs, especially regarding economic equality, sustainable infrastructure, industrialization and innovation*'.

Besides, Panel discussions/expert hearing were also held under the purview of following Standing Committees of IPU: (i) Third Standing Committee of IPU on Democracy and Human Rights '*Achieving Universal Health Coverage by 2030: The role of Parliaments in ensuring the right to health*'; and (ii) Fourth Standing Committee of IPU on United Nations Affairs. (a) '*Parliamentary follow-up on the Sustainable Development Goals (SDGs) in preparation for the 2019 session of the United Nations High-level Political Forum (HLPF) on Sustainable Development*'; and (b) '*Main theme of the 2019 HLPF: Empowering people and ensuring inclusiveness and equality*'.

During the Assembly, the Indian Parliamentary Delegation also participated in the Meetings of Forum of Women Parliamentarians; Governing Council; Regional Geo-political Group (Asia-Pacific Group) and other IPU Bodies.

Smt. Snehlata Srivastava, Secretary General, Lok Sabha and Dr. P.P.K. Ramacharyulu, Secretary, Rajya Sabha Secretariat attended the meetings of the Association of Secretaries-General of Parliaments (ASGP). The Secretary General, Lok Sabha presented a communication on "*The use of ICT in the Indian Parliament: Promoting Transparency and Efficiency*" during the ASGP meeting.

On the sidelines of the above Assembly, bilateral meetings were held between the Indian Parliamentary Delegation and heads/leaders of the Parliamentary delegation, from Nepal, Bhutan, Cambodia, Serbia and Vietnam.

**CPA Mid-Year Executive Committee Meeting and CPA Regional Secretaries Meeting:** The CPA Mid-Year Executive Committee Meeting was held from 12 to 15 April, 2019 in Wellington Building, Ottawa, Canada. Following two Members from CPA India Region attended the meeting: (i) Shri Hitendra Nath Goswami, Speaker, Assam Legislative Assembly; and (ii) Shri Prem Chand Aggarwal, Speaker, Uttarakhand Legislative Assembly.

Besides the meeting of the CPA Executive Committee, Shri Hitendra Nath Goswami, Speaker, Assam Legislative Assembly attended the meeting of the Planning and Review Sub-Committee and Shri Prem Chand Aggarwal, Speaker, Uttarakhand Vidhan Sabha attended the meeting of the Finance Sub-Committee.

CPA Regional Secretaries Meeting was held on 12 April, 2019.

### **BIRTH ANNIVERSARIES OF NATIONAL LEADERS**

On the birth anniversaries of national leaders whose portraits adorn the Central Hall of Parliament House, and also on the birth anniversaries of former Speakers of Lok Sabha, functions are organized under the auspices of the Indian Parliamentary Group (IPG) to pay tributes to the leaders. Booklets containing the profiles of these leaders, prepared by the Library and Reference, Research, Documentation and Information Service (LARRDIS) of the Lok Sabha Secretariat, are distributed on the occasion.

The birth anniversaries of the following leaders were celebrated during the period from 1 April to 30 June 2019:

**Dr. B.R. Ambedkar:** On the occasion of the birth anniversary of Dr. B.R. Ambedkar, a function was held on 14 April 2019 in the Parliament House. Hon'ble President, Shri Ram Nath Kovind; Hon'ble Vice President, Shri Venkaiah Naidu; Prime Minister, Shri Narendra Modi; Lok Sabha Speaker, Smt. Sumitra Mahajan and other dignitaries paid floral tributes at the portrait of Dr. B.R. Ambedkar.

**Pandit Motilal Nehru:** On the occasion of the birth anniversary of Pandit Motilal Nehru, a function was held on 6 May 2019 in the Parliament House. Former Deputy Prime Minister & Chairperson, Ethics Committee, Lok Sabha, Shri L.K. Advani; former Lok Sabha Speaker, Shri Shivraj V. Patil; Secretary-General, Lok Sabha, Smt. Snehlata Shrivastava; Secretary-General, Rajya Sabha, Shri Desh Deepak Verma and other dignitaries paid floral tributes at the portrait of Pandit Motilal Nehru.

**Gurudev Rabindranath Tagore:** On the occasion of the birth anniversary of Gurudev Rabindranath Tagore, a function was held on 9 May 2019 in the Parliament House. Former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L.K. Advani; Member of Parliament, Rajya Sabha, Shri Sukhendu Sekhar Ray; Secretary-General, Lok Sabha, Smt. Snehlata Shrivastava and other dignitaries paid floral tributes at the portrait of Gurudev Rabindranath Tagore.

**Dr. Neelam Sanjiva Reddy:** On the occasion of the birth anniversary of Dr. Neelam Sanjiva Reddy, a function was held on 19 May 2019 in the Parliament House. Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L.K. Advani; former Lok Sabha Speaker, Shri Shivraj V. Patil; Secretary-General, Lok Sabha, Smt. Snehlata Shrivastava and other dignitaries paid floral tributes at the portrait of Dr. Neelam Sanjiva Reddy.

**Swatantryaveer Vinayak Damodar Savarkar:** On the occasion of the birth anniversary of Swatantryaveer Vinayak Damodar Savarkar, a function was held on 28 May 2019 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; former Deputy Prime Minister, Shri L.K. Advani; Members of Parliament; former Members of Parliament and other dignitaries paid floral tributes at the Portrait of Swatantryaveer Vinayak Damodar Savarkar.

**Shri K.S. Hegde:** On the occasion of the birth anniversary of Shri K.S. Hegde, a function was held on 11 June 2019 in the Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Union Minister of Parliamentary Affairs, Coal and Mines, Shri Pralhad Venkatesh Joshi; Deputy Chairman, Rajya Sabha, Shri Harivansh; Members of Parliament; Secretary-General, Lok Sabha, Smt. Snehlata Shrivastava and other dignitaries paid floral tributes to Shri K.S. Hegde.

## **PARLIAMENT MUSEUM**

During the period from 1 April to 30 June 2019, a total of 5267 visitors visited the Parliament Museum. Apart from the general visitors, 1674 students from 36 schools and colleges from all over the country visited the Museum. A number of sitting and former members of Parliament, members of State Legislatures and foreign dignitaries/delegations also visited the museum during the quarter. As many as 407570 visitors have visited the museum between 5 September 2006 (*i.e.* the date of opening the museum for the general public) and 30 June 2019.

## **BUREAU OF PARLIAMENTARY STUDIES AND TRAINING**

During the period from 01 April to 30 June 2019, the Bureau of Parliamentary Studies and Training has organized the following Courses/Programmes for Members/Delegates/Probationers/Journalists/Students:

### **I. Appreciation Courses**

Four Appreciation Courses in Parliamentary Processes and Procedures were organized for:

- (i) Twelve Probationers of Indian Corporate Law Service (ICLS), from 08 to 10 April 2019;
- (ii) Forty-one Officers Trainees of Indian Foreign Service (IFS)-2018 Batch and Bhutanese Diplomats, from 30 April to 01 May 2019
- (iii) Twenty-nine probationers of Indian Railway Store Service (IRSS) and Indian Postal Service from 06 to 10 May 2019

(iv) Twelve probationers of Indian Economic Service (IES) from 15 to 17 May 2019

## **II. Training Courses for Officials of Lok Sabha, Rajya Sabha & State Legislature Secretariats**

(i) Forty-four Officials of Lok Sabha, Rajya Sabha, and State Legislatures attended Training Programme on drafting of Committee Reports and Committee Management from 15 to 18 April 2018

(ii) Seventeen Reporters working in Lok Sabha Secretariat attended a Training Programme in Editing from 29 April to 03 May 2019

(iii) Fifty five Officers/Assistants of Lok Sabha, Rajya Sabha and State Legislature Secretariats attended Training Course for officials dealing with Questions, Legislative and Budgetary Processes from 06 to 10 May 2019

(iv) Forty-three Officials of Lok Sabha Rajya Sabha and State Legislature Secretariat attended a Workshop on GST from 22 to 24 May 2019

(v) Forty-two newly recruited Assistant Executive Officers, Executive Officers and Research Officers of the Lok Sabha Secretariat attended Training Course in BPST from 03 to 28 June 2019

## **III. Training Programme in Parliamentary Processes and Procedures for International Parliament officers**

(i) Thirty-two Officials of Bangladesh Parliament Secretariat attended a Training Course in Parliamentary Processes and Procedures from 1 to 12 April 2019.

### **IV. (a) Study Visits (International)**

(i) Four Member Delegation including Ambassador of Brazil in India along with the Architect for the Parliament Library Building, New Delhi, attended Study Visit at BPST on 16 April 2019

(ii) Eight Member Delegation of officers from the Office of the Leader of House of Sri Lanka and the Chief Government Whip of Parliament in Sri Lanka, attended Study Visit on Parliamentary Processes and Procedures of India from at BPST from 29 April to 02 May 2019

(iii) A group of two hundred forty-eight students and accompanying persons from Junior Chamber International (JCI) attended Study Visit at BPST on 30 April 2019

(iv) Twenty-six Gambian Civil Servants attending Special Training Programme at NCGG, Mussorie, attended Study Visit at BPST on 20 June 2019

In all, 286 participants attended these Study visits.

### **(b) Study Visits (National)**

(i) Twenty-one Students of KC Law College, Mumbai, Maharashtra attended Study Visit at BPST on 03 April 2019

- (ii) Twenty-one Students of Gopaldas Jhamatmal Advani Law College, Bandra, West Mumbai, Maharashtra, attended Study Visit at BPST on 04 April 2019
- (iii) Twenty-five Students and Teachers of Khalsa Law College, Amritsar, attended Study Visit at BPST on 04 April 2019
- (iv) Five flight cadets from Air Force Academy, Hyderabad, attended Study Visit at BPST on 10 April 2019
- (v) Forty-two Students of Department of Library and Information Science, University of Delhi, Delhi, attended Study Visit at BPST on 11 April 2019
- (vi) Thirty-nine students of Z.P.High School, Venti & Ghoul, Palghar District, Maharashtra, attended Study Visit at BPST on 16 May 2019
- (vii) Twenty-three Direct Recruit Assistant Section Officers undergoing training at DHTI, New Delhi, attended Study Visit at BPST on 22 May 2019
- (viii) Twenty-six Officers of ICAR attending Training Programme at ISTM, New Delhi, attended Study Visit at BPST on 06 June 2019
- (ix) Forty GAIL Executives Gail India Limited, Noida, (U.P.), attended Study Visit at BPST on 25 June 2019
- (x) Fifty-two Officer Trainees of Indian Telecommunication Service and P&T Group-A, Officers from the Ministry of Communication attending foundation course at Haryana Institute of Public Administration (HIPA) and Interns from Punjab University, Punjab, attended Study Visit at BPST on 26 June 2019
- (xi) Forty-five newly recruited Deputy Superintendents of Police, Madhya Pradesh, undergoing training at National Law University (NLU), New Delhi, attended Study Visit at BPST on 27 June 2019
- (xii) Twenty-four Students from different schools attached with Bharat ki Navchetna Kendra in Delhi, attended Study Visit at BPST on 28 June 2019

In all, 363 participants attended these Study visits.



**PARLIAMENTARY AND CONSTITUTIONAL DEVELOPMENTS**  
**(1 APRIL TO 30 JUNE 2019)**

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Events covered in this Feature are based primarily on reports appearing in the daily newspapers and internet sources, as such, the Lok Sabha Secretariat does not accept any responsibility for their accuracy, authenticity or veracity.

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**INDIA**

**DEVELOPMENTS AT THE UNION**

*Seventeenth Lok Sabha Elections:* The General Elections for constituting a new House of the People (Seventeenth Lok Sabha) were held in seven phases, *i.e.* on 11, 18, 23 and 29 April and 6, 12 and 19 May 2019. The party position following the elections is as follows: Bharatiya Janata Party (BJP): 303; Indian National Congress (INC): 52; Dravida Munnetra Kazhagam (DMK): 23; All India Trinamool Congress (AITC): 22; Yuvajana Sramika Rythu Congress Party (YSRCP): 22; Shiv Sena: 18; Janata Dal (United) [JD(U)]: 16; Biju Janata Dal (BJD): 12; Bahujan Samaj Party (BSP): 10; Telangana Rashtra Samithi (TRS): 9; Lok Jan Shakti Party (LJSP): 6; Nationalist Congress Party (NCP): 5; Samajwadi Party (SP): 5; Indian Union Muslim League (IUML): 3; Jammu & Kashmir National Conference (JKNC): 3; Telugu Desam Party (TDP): 3; Communist Party of India (Marxist) [CPI(M)]: 3; All India Majlis-E-Ittehadul Muslimeen (AIMIM): 2; Apna Dal (Soneylal): 2; Shiromani Akali Dal (SAD): 2; Communist Party of India (CPI): 2; All India Anna Dravida Munnetra Kazhagam (AIADMK): 1; Aam Aadmi Party (AAP): 1; AJSU Party: 1; All India United Democratic Front (AIUDF): 1; Janata Dal (Secular) [JD(S)]: 1; Jharkhand Mukti Morcha (JMM): 1; Kerala Congress (M) [KC(M)]: 1; Mizo National Front: 1; Naga People's Front (NPF): 1; National People's Party (NPP): 1; Nationalist Democratic Progressive Party: 1; Rashtriya Loktantrik Party: 1; Revolutionary Socialist Party (RSP): 1; Sikkim Krantikari Morcha: 1; Viduthalai Chiruthaigal Katchi: 1; and Independents: 4.

*Death of Lok Sabha Member:* On 30 April 2019, Shri S.P.Y. Reddy, Member of Telugu Desam Party from Nandyal, Andhra Pradesh, passed away.

*Resignation of Rajya Sabha Members:* On 23 May 2019, Sarvashri Amit Anil Chandra Shah and Ravi Shankar Prasad, both the Members of the Bharatiya Janata Party and Smt. Kanimozhi, Member of the Dravida Munnetra Kazhagam from Gujarat, Bihar and Tamil Nadu respectively, resigned.

On 24 May 2019, Smt. Smriti Zubin Irani, Member of the Bharatiya Janata Party from Gujarat and Sarvashri Anubhav Mohanty, and Achyutananda Samanta both the Members of the Biju Janata Dal from Odisha, resigned.

On 6 June 2019, Shri Soumya R. Patnaik, Member of the Biju Janata Dal from Odisha resigned.

*Resignation of Prime Minister:* On 24 May 2019, the Prime Minister, Mr. Narendra Damodardas Modi tendered his resignation and also of his colleagues from the Council of Ministers.

*Dissolution of the Sixteenth Lok Sabha and Constitution of the Seventeenth Lok Sabha:* On 25 May 2019, the President, Shri Ram Nath Kovind, dissolved the Sixteenth Lok Sabha. On the same day, the Seventeenth Lok Sabha was constituted with the Election Commission issuing a notification under Section 73 of the Representation of the People Act, 1951.

*Appointment of Narendra Modi as Prime Minister:* On 25 May 2019, the President, Shri Ram Nath Kovind appointed Shri Narendra Damodardas Modi as the new Prime Minister for the second term.

*Prime Minister Sworn in:* On 30 May 2019, Shri Narendra Damodardas Modi was sworn in as the Prime Minister for the second term. Along with him, 24 other Cabinet Ministers, 9 Ministers of State with Independent Charge and 24 Ministers of State also took oath of office.

The names of Council of Ministers and their portfolios\* were as under: Sarvashri Raj Nath Singh, (i) *Defence*; Amit Shah, (i) *Home Affairs*; Nitin Jairam Gadkari, (i) *Road Transport and Highways* and (ii) *Micro, Small and Medium Enterprises*; D. V. Sadananda Gowda, (i) *Chemicals and Fertilizers*; Smt. Nirmala Sitharaman, (i) *Finance* and (ii) *Corporate Affairs*; Sarvashri Ramvilas Paswan, (i) *Consumer Affairs, Food and Public Distribution*; Narendra Singh Tomar, (i) *Agriculture and Farmers Welfare*, (ii) *Rural Development* and (iii) *Panchayati Raj*; Ravi Shankar Prasad, (i) *Law and Justice*, (ii) *Communications* and (iii) *Electronics and Information Technology*; Smt. Harsimrat Kaur Badal, (i) *Food Processing Industries*; Shri Thaawar Chand Gehlot, (i) *Social Justice and Empowerment*; Dr. Subrahmanyam Jaishankar, (i) *External Affairs*; Sarvashri Ramesh Pokhriyal 'Nishank', (i) *Human Resource Development*; Arjun Munda, (i) *Tribal Affairs*; Smt. Smriti Zubin Irani, (i) *Women and Child Development* and (ii) *Textile*; Dr. Harsh Vardhan, (i) *Health and Family Welfare*, (ii) *Science and Technology* and (iii) *Earth Science*; Sarvashri Prakash Javadekar, (i) *Environment, Forest and Climate Change* and (ii) *Information and Broadcasting*; Piyush Goyal, (i) *Railways* and (ii) *Commerce and Industry*; Dharmendra Pradhan, (i) *Petroleum and Natural Gas* and (ii) *Steel*; Mukhtar Abbas Naqvi, (i) *Minority Affairs*; Pralhad Joshi, (i) *Parliamentary Affairs*; (ii) *Coal* and (iii) *Mines*; Dr. Mahendra Nath Pandey, (i) *Skill Development and Entrepreneurship*; Sarvshri Arvind Ganpat Sawant, (i) *Heavy Industries and Public Enterprise*; Giriraj Singh, (i) *Animal Husbandry, Dairying and Fisheries*; and Gajendra Singh Shekhawat, (i) *Jal Shakti*.

The Ministers of State were: Shri Santosh Kumar Gangwar, (i) *Labour and Employment (Independent Charge)*; Rao Inderjit Singh, (i) *Statistics and Programme Implementation (Independent Charge)* and (ii) *Planning (Independent Charge)*; Shri Shripad Yesso Naik, (i) *Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) (Independent*

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\* As on 31 May 2019

Charge) (ii) Defence; Dr. Jitendra Singh, (i) Development of North Eastern Region (Independent Charge), (ii) Prime Minister's Office (iii) Personnel, Public Grievances and Pensions, (iv) Atomic Energy and (v) Space; Sarvashri Kiren Rijiju, (i) Youth Affairs and Sports (Independent Charge) and (ii) Minority Affairs; Prahalad Singh Patel, (i) Culture (Independent Charge) and (ii) Tourism (Independent Charge); Raj Kumar Singh, (i) Power (Independent Charge) (ii) New and Renewable Energy (Independent Charge) and (iii) Skill Development and Entrepreneurship; Hardeep Singh Puri, (i) Housing and Urban Affairs (Independent Charge), (ii) Civil Aviation (Independent Charge) and (iii) Commerce and Industry; and Mansukh L. Mandaviya, (i) Shipping (Independent Charge) and (ii) Chemicals and Fertilizers.

Other Ministers of State were: Sarvashri Faggansingh Kulaste, (i) Steel; Ashwini Kumar Choubey, (i) Health and Family Welfare; Arjun Ram Meghwal, (i) Parliamentary Affairs and (ii) Heavy Industries and Public Enterprises; General (Retd.) V. K. Singh, (i) Road Transport and Highways; Sarvshri Krishan Pal, (i) Social Justice and Empowerment; Danve Raosaheb, (i) Consumer Affairs, Food and Public Distribution; G. Kishan Reddy, (i) Home Affairs; Parshottam Rupala, (i) Agriculture and Farmers Welfare; Ramdas Athawale, (i) Social Justice and Empowerment; Niranjan Jyoti, (i) Rural Development; Babul Supriyo, (i) Environment, Forest and Climate Change; Sanjeev Kumar Balyan, (i) Animal Husbandry, Dairying and Fisheries and; Dhotre Sanjay Shamrao, (i) Human Resource Development, (ii) Communications and (iii) Electronics and Information Technology; Anurag Singh Thakur, (i) Finance and Corporate Affairs; Angadi Suresh Channabasappa, (i) Railways; Nityanand Rai, (i) Home Affairs; Rattan Lal Kataria, (i) Jal Shakti and (ii) Social Justice and Empowerment; V. Muraleedharan, (i) External Affairs and (ii) Parliamentary Affairs; Smt. Renuka Singh Saruta, (i) Tribal Affairs; Sarvashri Som Parkash, (i) Commerce and Industry; Rameshwar Teli, (i) Food Processing Industries; Pratap Chandra Sarangi, (i) Micro, Small and Medium Enterprises and (ii) Animal Husbandry, Dairying and Fishries; Kailash Choudhary, (i) Agriculture and Farmers Welfare; and Sushri Debashree Chaudhuri, (i) Women and Child Development.

*Elections to Rajya Sabha:* Following is the list of members elected to the Rajya Sabha during the period from 1 April to 30 June 2019.

<b>Sl. No</b>	<b>Name and Party affiliation &amp; State</b>	<b>Date of Election</b>	<b>Date of Commencement of term</b>	<b>Date of taking oath</b>
1.	Shri Kamakhya Prasad Tasa (Bharatiya Janata Party), Assam	31.5.2019	15.6.2019	20.6.2019
2.	Shri Birendra Prasad Baishya (Asom Gana Parishad), Assam	31.5.2019	15.6.2019	20.6.2019
3.	Shri Ram Vilas Paswan (Lok Janshakti Party), Bihar	28.6.2019	29.6.2019	1.7.2019
4.	Shri Amar Patnaik (Biju Janta Dal), Odisha	28.6.2019	29.6.2019	4.7.2019

5.	Shri Sasmit Patra (Biju Janta Dal), Odisha	28.6.2019	29.6.2019	4.7.2019
6.	Shri Ashwini Vaishnaw (Bharatiya Janata Party), Odisha	28.6.2019	29.6.2019	1.7.2019

*Speaker Protem:* On 17 June, 2019, Shri Virendra Kumar was sworn in as the Protem Speaker of the 17th Lok Sabha.

*Election of Speaker:* On 19 June 2019, Shri Om Birla, was elected as the Speaker of the Seventeenth Lok Sabha.

*Death of Rajya Sabha Member:* On 24 June 2019, Shri Madanlal Saini, Member of Bharatiya Janata Party from Rajasthan, passed away.

## **AROUND THE STATES**

### **ANDHRA PRADESH**

*Resignation of Minister:* On 9 May 2019, the Minister for Tribal Welfare, Shri Kidari Sravan Kumar resigned from the Ministry.

*Legislative Assembly Election Results:* Assembly elections to the 175-seat State Legislative Assembly were held on 11 April, 2019. The results were announced on 23 May, 2019. The party position following the elections was as follows: Yuvajana Sramika Rythu Congress Party: 151; Telugu Desam Party: 23; and Janasena: 1.

*New Chief Minister:* On 30 May, 2019, Shri Y.S. Jaganmohan Reddy was sworn in as the Chief Minister of Andhra Pradesh.

*Oath of New Cabinet Ministers:* On 8 June 2019, the Governor, Shri E.S.L. Narasimhan, administered oath of office and secrecy to twenty-five newly-inducted Ministers, Sarvashri Pilli Subhash Chandra Bose (Deputy Chief Minister), K. Narayana Swamy (Deputy Chief Minister), Alla Kali Krishna Srinivas (Deputy Chief Minister), Amzath Basha Shaik Bepari (Deputy Chief Minister), Dharmana Krishna Das, Botcha Satyanarayana, Muttamsetti Srinivasa Rao, Kurasala Kannababu, Viswarupu Pinipe, Cherukuvada Sri Ranganadha Raju, Kodali Sri Venkateswara Rao, Perni Venkataramaiah, Villam Palli Srinivasa Rao, Mopidevi Venkata Ramana, Balineni Srinivas Reddy, Audimulapu Suresh, Anil Kumar Poluboina, Mekapati Goutham Reddy, Peddireddi Ramachandra Reddy, Buggana Rajendranath, Gummanur Jayaram, Malagundla Sankaranarayana, Smt. Pushpasreevani Pamula, Smt. Taneti Vanita, and Smt. Mekathoti Sucharitha.

*New Speaker:* On 13 June, 2019, Shri Tammineni Sitaram was elected as the Speaker of the Andhra Pradesh Legislative Assembly.

*Election of Deputy Speaker:* On 18 June 2019, Shri Kona Raghupathi was elected as the Deputy Speaker of the State Legislative Assembly.

## **ARUNACHAL PRADESH**

*Legislative Assembly Election Results:* Assembly elections to the 60-seat State Legislative Assembly were held on 11 April 2019. The results were announced on 23 May, 2019. The party position following the elections was as follows: Bharatiya Janata Party: 41; Janata Dal (United): 7; National People's Party: 5; Indian National Congress: 4; People's Party of Arunachal: 1; and Independent: 2.

*New Chief Minister:* On 29 May, 2019, Shri Pema Khandu was sworn in as the Chief Minister of Arunachal Pradesh. Along with him 11 Cabinet Ministers, including Deputy Chief Minister, Shri Chowna Mein also took oath of office.

*New Speaker and Deputy Speaker:* On 4 June, 2019, Sarvashri Pasang Dorjee and Tesam Pongte were elected as the Speaker and Deputy Speaker, respectively.

## **BIHAR**

*Assembly Bye-election Result:* On 23 May, 2019, Shri Kaushal Yadav of the Janata Dal (United) from Nawada Assembly seat and Shri Satyanarayan Singh of the Bharatiya Janata Party from Dehri Assembly seat were declared elected in the bye-election held on 11 April, and 19 May, 2019, respectively.

*Oath of New Cabinet Ministers:* On 2 June 2019, the Governor, Shri Lalji Tandon, administered oath of office and secrecy to eight newly-inducted Ministers, Sarvashri Sanjay Jha, Neeraj Kumar, Shyam Rajak, Ashok Chaudhury, Narendra Narayan Yadav, Laxmeshwar Rai, Ram Sevak Singh and Smt. Bima Bharti.

## **GOA**

*Assembly Bye-election Results:* On 23 May, 2019, the results of the by-elections for the four Assembly Constituencies were declared.

Sarvashri Dayanand Raghunath Sopte, Joshua Peter De Souza and Subhash Ankush Shirodkar all the candidates of the Bharatiya Janata Party from Mandrem, Mapusa and Siroda Assembly seats respectively, were declared elected in the bye-election held on 23 April, 2019.

Shri Atanasio Monserrate of the Indian National Congress from Panaji was declared elected in the by-election held on 19 May, 2019.

*New Speaker:* On 4 June, 2019, Shri Rajesh Patnekar was elected as the Speaker of the Goa Legislative Assembly.

## **GUJARAT**

*Assembly Bye-election Result:* On 23 May, 2019, Sarvashri Parsotam Sabariya, Raghavji Patel, Jawahar Chavda and Dr. Ashaben Patel all the candidates of the Bharatiya Janata Party from Dhrangadhra, Jamnagar (Rural), Manavadar and Unjha Assembly seats respectively, were declared elected in the bye-election held on 23 April, 2019.

## **HIMACHAL PRADESH**

*Resignation of Minister:* On 12 April 2019, the Minister of Power, Shri Anil Sharma resigned from the Ministry.

## **KARNATAKA**

*Assembly Bye-election Result:* On 23 May, 2019, Shri Avinash Jadhav of the Bharatiya Janata Party and Smt. Kusuma Shivalli of the Indian National Congress from Chincholi and Kundgol Assembly seats respectively, were declared elected in the bye-election held on 23 April, 2019.

*Oath of New Cabinet Ministers:* On 14 June 2019, the Governor, Shri Vajubhai Vala, administered oath of office and secrecy to two newly-inducted Ministers, Sarvashri R. Shankar and H. Nagesh.

## **MADHYA PRADESH**

*Assembly Bye-election Result:* On 23 May, 2019, Shri Kamal Nath of the Indian National Congress from Chhindwara Assembly seat was declared elected in the bye-election held on 29 April, 2019.

## **MAHARASHTRA**

*Cabinet Expansion:* On 16 June, 2019, the Governor, Ch. Vidyasagar Rao administered oath of office and secrecy to thirteen newly-inducted Ministers, Sarvashri Radhakrishna Vikhe Patil, Jaidutt Kshirsagar, Ashish Shelar, Ashok Uike, Sanjay Kute, Dr. Suresh Khade, Dr. Anil Bonde, and Dr. Tanaji Savant as the Cabinet Ministers and Sarvashri Yogesh Sagar, Avinash Mahatekar, Sanjay alias Bala Bhegade, Atul Save and Dr. Parinay Phuke as Ministers of State.

## **MANIPUR**

*New Governor:* On 27 June, 2019, the Governor of Nagaland, Shri Padmanabha Balakrishna Acharya was sworn in as the Governor of Manipur.

## **MEGHALAYA**

*Assembly Bye-election Result:* On 23 May, 2019, Smt. Ferlin C.A. Sangma of the National People's Party from Selsella Assembly seat was declared elected in the bye-election held on 11 April, 2019.

## **MIZORAM**

*Assembly Bye-election Result:* On 23 May, 2019, Shri Zothantluanga of the Mizo National Front from Aizawl West-I Assembly seat was declared elected in the bye-election held on 11 April, 2019.

## **NAGALAND**

*Assembly Bye-election Result:* On 23 May, 2019, Shri Sharingain Longkumer of the Nationalist Democratic Progressive Party (NDPP) from Aonglenden Assembly seat was declared elected in the bye-election held on 11 April, 2019.

## **ODISHA**

*Legislative Assembly Election Results:* Assembly elections to the 146 out of 147 seats State Legislative Assembly were held on 11, 18, 23 and 29 April, 2019. The results were announced on 23 May, 2019. The party position following the elections is as follows: Biju Janata Dal: 112; Bharatiya Janata Party: 23; Indian National Congress: 1; Communist Party of India (Marxist): 1; and Independent: 1.

*New Chief Minister:* On 29 May, 2019, Shri Naveen Patnaik was sworn in as the Chief Minister of Odisha. Along with him 20 Ministers took oath of office.

*New Speaker:* On 1 June, 2019, Shri Surjya Narayan Patro was elected as the Speaker of the Odisha Legislative Assembly.

## **PUDUCHERRY**

*Assembly Bye-election Result:* On 23 May, 2019, Shri K. Venkatesan of the Dravida Munnetra Kazhagam from Thattanchavady Assembly seat was declared elected in the bye-election held on 18 April, 2019.

## **PUNJAB**

*Cabinet Reshuffle:* On 6 June 2019, the Chief Minister, Captain Amrinder Singh effected a reshuffle in his cabinet. The Chief Minister took charge of the Department of Science & Technology, Government Reforms and Information Technology; the former Minister of Local Government and Tourism and Cultural Affairs, Shri Navjot Singh Sidhu was allocated the Department of Power and New and Renewable Energy Sources; the former Minister of Health

and Family Welfare, Shri Brahm Mohindra was allocated the Department of Local Government; the former Minister of Animal Husbandry, Fisheries and Dairy Development, Shri Balbir Sidhu was allocated the Department of Health and Family Welfare; the former Minister of Science & Technology, Shri Charanjit Singh Channi was allocated the Department of Tourism and Cultural Affairs; the former Housing and Urban Development Minister, Shri Tript Rajinder Singh Bajwa was allocated the Department of Animal Husbandry, Fisheries and Dairy Development and Higher Education; the former Minister of Revenue, Shri Sukhbinder Singh Sarkaria was allocated the Department of Housing and Urban Development; the former Minister of School Education, Shri Om Prakash Soni was allocated the Department of Medical Education & Research, Freedom Fighters and Food Processing; the Department of Revenue was allocated to Shri Gurpeet Singh Kangar; the former Minister of Information Technology, Shri Vijay Inder Singla was allocated the Department of School Education; the Minister of Sports and Youth Affairs, Rana Gurmeet Sodhi was allocated the Department of NRI Affairs; the former Minister of Transport, Smt. Aruna Chowdhary was allocated the Department of Social Security and Women & Child Development; and the former Minister of Higher Education, Smt. Razia Sultan was allocated the Department of Transport.

## **SIKKIM**

*Legislative Assembly Election Results:* Assembly elections to the 32-seat State Legislative Assembly were held on 11 April, 2019. The results were announced on 23 May, 2019. The party position following the elections is as follows: Sikkim Krantikari Morcha: 17; and Sikkim Democratic Front: 15.

*New Chief Minister:* On 27 May, 2019, Shri P.S. Golay was sworn in as the Chief Minister of Sikkim. Along with him 11 Ministers took oath of office.

*New Speaker:* On 3 June, 2019, Sarvashri L.B. Das and Sangay Lepcha were elected as the Speaker and Deputy Speaker, respectively.

## **TAMIL NADU**

*Assembly Bye-election Results:* Bye-elections for 22 assembly constituencies were held on 18 April and 19 May, 2019. The results were announced on 23 May, 2019. The list of candidates elected from their respected constituencies is given below:

<b>Sl.</b>	<b>Name of Candidate (Party)</b>	<b>Constituency</b>
1.	Shri Poondi K. Kalaivanan (Dravida Munnetra Kazhagam)	Tiruvarur
2.	Shri A.C. Vilwanathan (Dravida Munnetra Kazhagam)	Ambur
3.	Shri A. Maharajan (Dravida Munnetra Kazhagam)	Andipatti



4.	Shri Kathavarayan S. (Dravida Munnetra Kazhagam)	Gudiyattam
5.	Shri S.A. Sathya (Dravida Munnetra Kazhagam)	Hosur
6.	Shri R.D. Shekar (Dravida Munnetra Kazhagam)	Perambur
7.	Shri K.S. Saravanakumar (Dravida Munnetra Kazhagam)	Periyakulam
8.	Shri A. Krishnaswamy (Dravida Munnetra Kazhagam)	Poonamallee
9.	Shri T.K.G. Neelamegam (Dravida Munnetra Kazhagam)	Thanjavur
10.	Shri L. Idhayavarman (Dravida Munnetra Kazhagam)	Thiruporur
11.	Shri V. Senthil Balaji (Dravida Munnetra Kazhagam)	Aravakurichi
12.	Shri M.C. Shanmugaiah (Dravida Munnetra Kazhagam)	Ottapidaram
13.	Dr. P. Saravanan (Dravida Munnetra Kazhagam)	Thiruparankundram
14.	Shri V. Sampathkumar (All India Anna Dravida Munnetra Kazhagam)	Harur
15.	Shri S. Nagarajan (All India Anna Dravida Munnetra Kazhagam)	Manamadurai
16.	Smt. S. Thenmozhi (All India Anna Dravida Munnetra Kazhagam)	Nilakottai
17.	Shri A. Govindasamy (All India Anna Dravida Munnetra Kazhagam)	Pappireddippatti
18.	Shri N. Sathan Prabhakar (All India Anna Dravida Munnetra Kazhagam)	Paramakudi
19.	Shri M.S.R. Rajavarman (All India Anna Dravida Munnetra Kazhagam)	Sattur
20.	Shri G. Sampathu (All India Anna Dravida Munnetra Kazhagam)	Sholinghur
21.	Shri P. Chinnappan (All India Anna Dravida Munnetra Kazhagam)	Vilathikulam
22.	Shri P. Kandhasamy (All India Anna Dravida Munnetra Kazhagam)	Sulur

## UTTAR PRADESH

*Expulsion of Minister:* On 20 May, 2019, the Chief Minister of Uttar Pradesh, Shri Yogi Adityanath expelled the Minister for the Backward Class Welfare and Divyangjan Empowerment, Shri O.P. Rajbhar.

*Allocation of Additional Charges:* On 21 May 2019, the Minister of State (Independent Charge), Shri Anil Rajbhar was given additional charges of the Departments of Backward Class Welfare and Divyangjan Empowerment.

*Assembly Bye-election Result:* On 23 May, 2019, Sarvashri Shashank Verma and Purshottam Khandelwal both the candidates of the Bharatiya Janata Party from Nighasan and Agra North Assembly seats were declared elected in the bye-election held on 29 April and 19 May, 2019, respectively.

## WEST BENGAL

*Assembly Bye-election Results:* The results of the by-elections held for 8 Legislative Assembly constituencies were announced on 23 May, 2019. The list of candidates elected from their respected constituencies with the dates of election is given below:

Sl.	Date of Election	Name of Candidate (Party)	Constituency
1.	18 April, 2019	Shri Abdul Karim Chowdhury (All India Trinamool Congress)	Islampur
2.	18 April, 2019	Shri Neeraj Tamang Zimba (Bharatiya Janata Party)	Darjeeling
3.	23 April, 2019	Shri Joyel Murmu (Bharatiya Janata Party)	Habibpur
4.	29 April, 2019	Smt. Sahina Mamtaz Begum (All India Trinamool Congress)	Nowda
5.	29 April, 2019	Shri Shafiul Alam Khan (Indian National Congress)	Kandi
6.	29 April, 2019	Shri Ashis Kumar Biswas (Bharatiya Janata Party)	Krishnaganj
7.	6 May, 2019	Shri Pawan Kumar Singh (Bharatiya Janata Party)	Bhatpara
8.	6 May, 2019	Shri Idris Ali (All India Trinamool Congress)	Uluberia East

*Cabinet Reshuffle:* On 28 May 2019, the Chief Minister, Ms. Mamata Banerjee effected a reshuffle in the Cabinet. The Minister of Transport, Shri Suwendu Adhikari was allocated the Department of Water Resources Investigation & Development and Irrigation; the Minister of

Science and Technology and Biotechnology, Shri Bratya Basu was allocated the Department of Forest; the Minister of State for Fire and Emergency Services (Independent Charge), Shri Sujit Bose was allocated the Department of Forest; the former Minister of Water Resources Investigation and Development, Shri Soumen Kumar Mahapatra was allocated the Department of Environment and Public Health Engineering; the Department of Labour & Law and Judiciary was allocated to Shri Moloy Ghatak; the Minister for Backward Class Welfare, Shri Rajib Banerjee was allocated the Department of Tribal Development; and the Minister of State for Housing (Independent Charge), Shri Chandrima Bhattacharya was allocated the Department of Panchayats.

## **EVENTS ABROAD**

### **ALGERIA**

*Resignation of President:* On 2 April 2019, the President, Mr. Abdelaziz Bouteflika resigned from his post.

*New President:* On 9 April 2019, Mr. Abdelkader Bensalah was appointed as the President of Algeria.

### **AUSTRALIA**

*Prime Minister Sworn in:* On 29 May 2019, Mr. Scott Morrison was sworn in as the Prime Minister of Australia.

### **AUSTRIA**

*Resignation of Vice-Chancellor:* On 18 May, 2019, the Vice-Chancellor, Mr. Heinz-Christian Strache resigned from his post.

### **COMOROS**

*President Re-elected:* On 26 May 2019, the President, Mr. Azali Assoumani was re-elected as the President of Comoros.

### **EL SALVADOR**

*New President:* On 1 June 2019, Mr. Nayib Bukele was sworn in as the President of El Salvador.

### **FINLAND**

*New President:* On 6 June 2019, Mr. Antti Rinne was sworn in as the Prime Minister of Finland.

## **INDONESIA**

*President Re-elected:* On 21 May, 2019, the President, Mr. Joko Widodo was re-elected as the President for the second term.

## **KAZAKHSTAN**

*New President:* On 12 June 2019, Mr. Kassym-Jomart Tokayev was sworn in as the President of Kazakhstan.

## **LITHUNIA**

*New President:* On 12 July 2019, Mr. Gitanas Nausėda was sworn in as the President of Lithuania.

## **MALAWI**

*President Re-elected:* On 28 May 2019, Mr. Peter Arthur Mutharika was sworn in as the President of Malawi.

## **MOLDOVA**

*New Prime Minister:* On 8 June 2019, Ms. Maia Sandu was appointed as the Prime Minister of Moldova.

## **NIGERIA**

*Oath of President and Vice-President:* On 29 May, 2019, President, Mr. Muhammadu Buhari was sworn in as the President for second term.

On the same day Mr. Yemi Osinbajo was sworn in as the Vice-President.

## **NORTH MACEDONIA**

*New President:* On 12 May 2019, Mr. Stevo Pendarovski was sworn in as the President of North Macedonia.

## **SENEGAL**

*President Re-elected:* On 2 April 2019, the President, Mr. Macky Sall was re-elected as the President for second term.

## **SLOVAKIA**

*New President:* On 16 June 2019, Ms. Zuzana Caputova was sworn in as the first female President of Slovakia.

## **SOUTH AFRICA**

*President Re-elected:* On 22 May 2019, the President, Mr. Cyril Ramaphosa was re-elected as the President for the second term.

## **SUDAN**

*Removal of President:* On 11 April, 2019, the Sudanese Army removed President Mr. Omar al-Bashir from the office.

## **UKRAINE**

*New President:* On 20 May 2019, Mr. Volodymyr Zelenskiy was sworn in as the President of Ukraine.

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## SESSIONAL REVIEW STATE LEGISLATURES

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### KERALA LEGISLATIVE ASSEMBLY\*

The Fifteenth Session of the Fourteenth Kerala Legislative Assembly commenced on 27 May, 2019 and was adjourned *sine die* on 4 July, 2019. There were 20 sittings in all.

*Financial Business:* The Budget for the Financial Year 2019-20 was passed by the House during the session.

*Legislative Business:* During the Session four bills were introduced, considered and passed.

*Obituary References:* During the Session, obituary references were made on the passing away of Shri K.M. Mani, Member of the Legislative Assembly.

### MIZORAM LEGISLATIVE ASSEMBLY\*\*

The Third Session of the Eighth Mizoram Legislative Assembly commenced on 12 June, 2019 and was adjourned *sine die* on 27 June, 2019. There were 12 sittings in all.

*Financial Business:* On 13 June, 2019, Pu Zoramthanga, Chief Minister & Finance Minister presented the Annual Budget for the year 2019-20.

*Legislative Business:* During the Session the following bills were introduced, considered, and passed. (i) The Mizoram (Land Revenue) (Amendment) Bill, 2019; (ii) ICFAI University (Mizoram) (Amendment) Bill, 2019; (iii) The Mizoram (Repeal of Certain Enactments) Bill, 2019; and (iv) The Mizoram Appropriation (No.IV) Bill, 2019.

*Obituary References:* During the Session, obituary references were made on the passing away of Pu Manohar Parrikar, Chief Minister of Goa; Pu R. Lalawia, former Speaker of Mizoram Legislative Assembly; Pu Lalrinchhana, former Minister; and Pu P. B. Rosanga, former Minister.

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\* Material contributed by the Kerala Legislative Assembly Secretariat

\*\* Material contributed by the Mizoram Legislative Assembly Secretariat

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**APPENDIX – I**

**STATEMENT SHOWING WORK TRANSACTED BY THE COMMITTEES OF LOK SABHA  
DURING 1 APRIL TO 30 JUNE 2019**

**WORKING OF PARLIAMENTARY COMMITTEES**

Sl. No.	Name of the Committee	No. of sittings held during the period	No. of Reports presented
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
i)	Business Advisory Committee	1	1
ii)	Committee on Absence of Members from the Sittings of the House	-	-
iii)	Committee on Empowerment of women	-	-
iv)	Committee on Estimates	-	-
v)	Committee on Ethics	-	-
vi)	Committee on Government Assurances	-	-
vii)	Committee on Member of Parliament Local Area Development Scheme (MPLADS)	-	-
viii)	Committee on Papers Laid on the Table	-	-
ix)	Committee on Petitions	-	1
x)	Committee on Private Members' Bills and Resolutions	-	-
xi)	Committee of Privileges	-	-
xii)	Committee on Public Accounts	2	-
xiii)	Committee on Public Undertakings	-	-
xiv)	Committee on Subordinate Legislation	-	-
xv)	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	-	-
xvi)	General Purposes Committee	-	-
xvii)	House Committee (a) Accommodation Sub-Committee (b) Sub-Committee on Amenities	-	-
xviii)	Library Committee	-	-
xix)	Railway Convention Committee	-	-
xx)	Rules Committee	-	-

## JOINT/SELECT COMMITTEE

1	2		
i)	Joint Committee on Offices of Profit	-	-
ii)	Joint Committee on Salaries and Allowances of Members of Parliament	-	-

## DEPARTMENTALLY RELATED STANDING COMMITTEES

i)	Committee on Agriculture	-	-
ii)	Committee on Chemicals and Fertilizers	-	-
iii)	Committee on Coal & Steel	-	-
iv)	Committee on Defence	-	-
v)	Committee on Energy	-	-
vi)	Committee on External Affairs	-	-
vii)	Committee on Finance	-	-
viii)	Committee on Food, Consumer Affairs and Public Distribution	-	-
ix)	Committee on Information Technology	-	-
x)	Committee on Labour	-	-
xi)	Committee on Petroleum & Natural Gas	-	-
xii)	Committee on Railways	-	-
xiii)	Committee on Rural Development	-	-
xiv)	Committee on Social Justice & Empowerment	-	-
xv)	Committee on Urban Development	-	-
xvi)	Committee on Water Resources	-	-

APPENDIX III  
STATEMENT SHOWING THE ACTIVITIES OF THE LEGISLATURES OF THE STATES AND UNION TERRITORIES  
DURING THE PERIOD FROM 1 APRIL TO 30 JUNE 2019

Legislatures	Duration	Sittings	Govt. Bills [Introduced (passed)]	Private Bills [Introduced (passed)]	Starred Questions [Received (admitted)]	Unstarred Questions [Received (admitted)]	Short Notice Questions [Received (admitted)]
1	2	3	4	5	6	7	8
Andhra Pradesh L.A.	12.6.2019 to 18.6.2019	5	-	-	-	-	-
Andhra Pradesh L.C.	14.6.2019 to 18.6.2019	2	-	-	-	-	-
Arunachal Pradesh L.A.	3.6.2019 to 4.6.2019	2	-	-	-	-	-
Assam L.A.*	-	-	-	-	-	-	-
Bihar L.A.	-	-	-	-	2438(2011)	(35)	91(19)
Bihar L.C.	28.6.2019 to 26.7.2019	21	6(6)	-	776(736)	2(2)	303(282)
Chhattisgarh L.A.*	-	-	-	-	-	-	-
Goa L.A.**	-	-	-	-	-	-	-
Gujarat L.A.	-	-	-	-	6562(5311)	15(13)	-
Haryana L.A.*	-	-	-	-	-	-	-
Himachal Pradesh L.A.**	-	-	-	-	-	-	-
Jammu & Kashmir L.A.**	-	-	-	-	-	-	-
Jammu & Kashmir L.C.*	-	-	-	-	-	-	-
Jharkhand L.A.*	-	-	-	-	-	-	-
Karnataka L.A.*	-	-	-	-	-	-	-
Karnataka L.C.*	-	-	-	-	-	-	-
Kerala L.A.	27.5.2019 to 4.7.2019	20	4(4)	-	4374(4296)	5795(5790)	6(1)
Madhya Pradesh L.A.*	-	-	-	-	-	-	-

\* Information received from the State/Union Territory Legislature contained Nil Report

\*\* Information not received from State/Union Territory Legislature

Maharashtra L.A.	17.6.2019 to 2.7.2019	12	23(28)	14	8024(711)	121(75)	4
Maharashtra L.C.	17.6.2019 to 2.7.2019	12	(25)	-	2825(972)	4(3)	8
Manipur L.A.*	-	-	-	-	-	-	-
Meghalaya L.A.*	-	-	-	-	-	-	-
Mizoram L.A.	12.6.2019 to 27.6.2019	12	4(4)	-	392(384)	93(90)	-
Nagaland L.A.*	-	-	-	-	-	-	-
Odisha L.A.*	-	-	-	-	-	-	-
Punjab L.A.	-	-	-	-	153	-	-
Rajasthan L.A.	27.6.2019 to 5.8.2019	21	15(15)	-	3220(3191)	4057(4010)	4
Sikkim L.A.*	-	-	-	-	-	-	-
Tamil Nadu L.A.	28.6.2019 to 20.7.2019	17	16(16)	-	(1447)	(4558)	8
Telangana L.A.*	-	-	-	-	-	-	-
Telangana L.C.*	-	-	-	-	-	-	-
Tripura L.A.**	-	-	-	-	-	-	-
Uttar Pradesh L.A.	-	-	-	-	958(440)	1196(950)	63(13)
Uttar Pradesh L.C.	-	-	-	-	448(435)	227(217)	23(19)
Uttarakhand L.A.	24.6.2019 to 26.6.2019	3	2(2)	-	(164)	(502)	-
West Bengal L.A.	21.6.2019 to 11.7.2019	15	16(16)	-	303(223)	13(9)	-
<b>UNION TERRITORIES</b>							
Delhi L.A.*	-	-	-	-	-	-	-
Puducherry L.A.	3.6.2019 to 3.6.2019	1	-	-	-	-	-

\* Information received from the State/Union Territory Legislature contained Nil Report

\*\* Information not received from State/Union Territory Legislature

APPENDIX III (Contd.)

COMMITTEES AT WORK/ NUMBER OF SITTINGS HELD AND NUMBER OF REPORTS PRESENTED  
DURING THE PERIOD FROM 1 APRIL TO 30 JUNE 2019

	Business Advisory Committee	Committee on Government Assurances	Committee on Petitions	Committee on Private Members' Bills and Resolutions	Committee of Privileges	Committee on Public Undertakings	Committee on Subordinate Legislation	Committee on the Welfare of SCs and STs	Committee on Estimates	General Purposes Committee	House/Accommodation Committee	Library Committee	Public Accounts Committee	Rules Committee	Joint/Select Committee	Other Committees
State/ Union Territory	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
Andhra Pradesh L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Andhra Pradesh L.C.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Arunachal Pradesh L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Assam L.A.	-	1	2	-	-	2	2	-	1	-	1	-	2	-	-	5 <sup>(a)</sup>
Bihar L.A.	-	12	12	11	-	11	11	13	13	-	12	11	12(4)	-	-	126 <sup>(b)</sup>
Bihar L.C.	-	11	10	9(1)	10	-	10	11	-	9	10	10	-	-	-	97 <sup>(c)</sup>
Chhattisgarh L.A.	-	1	-	1	1	1	-	1	1	-	-	-	4	-	-	6 <sup>(d)</sup>
Goa L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Gujarat L.A.	-	-	-	-	-	-	-	-	1	-	-	-	1	-	-	2(1) <sup>(e)</sup>
Haryana L.A.	-	15	16	-	4	12	14	-	10	-	-	-	21	-	-	54 <sup>(f)</sup>
Himachal Pradesh L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Jammu & Kashmir L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Jammu & Kashmir L.C.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Jharkhand L.A.	-	-	5	-	-	9	3	-	8	2	-	-	6	-	-	51 <sup>(g)</sup>
Karnataka L.A.	-	5	6	-	7	5	6	7	7	-	4	1	7	-	-	24 <sup>(h)</sup>
Karnataka L.C.	-	8	9	-	8	-	-	-	-	-	9	-	-	-	-	-
Kerala L.A.	1(1)	3(1)	6(1)	3(2)	2(1)	3(11)	3(2)	4	-	-	5	-	4(16)	-	-	63(56) <sup>(i)</sup>
Madhya Pradesh L.A.	-	-	-	-	1	3	-	4	2	-	-	-	2	-	-	2 <sup>(j)</sup>

\* Information received from the State/Union Territory Legislature contained Nil Report

\*\* Information not received from State/Union Territory Legislature

	Business Advisory Committee	Committee on Government Assurances	Committee on Petitions	Committee on Private Members' Bills and Resolutions	Committee of Privileges	Committee on Public Undertakings	Committee on Subordinate Legislation	Committee on the Welfare of SCs and STs	Committee on Estimates	General Purposes Committee	House/Accommodation Committee	Library Committee	Public Accounts Committee	Rules Committee	Joint/Select Committee	Other Committees
State/ Union Territory	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
Maharashtra L.A.	1	1(2)	6	1(1)	2	9	2	3(2)	2	-	-	-	17(13)	-	-	14(15) <sup>(k)</sup>
Maharashtra L.C.	2	1(2)	1	2	2(1)	9	2	3(2)	2	-	-	-	17(13)	-	-	11(15) <sup>(l)</sup>
Manipur L.A.	-	1	-	-	-	1	-	1	-	-	-	-	2	-	-	-
Meghalaya L.A.	-	-	-	-	1	3	-	2	-	-	-	1	-	-	-	-
Mizoram L.A.	(1)	-	-	-	1	1	2	-	5(1)	(1)	(4)	-	6	-	-	13(3) <sup>(m)</sup>
Nagaland L.A.	-	1	1	-	-	1	1	-	1	-	-	1	-	-	-	-
Odisha L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Punjab L.A.	-	4	-	-	1	2	1	1	1	-	1	2	2	-	-	7 <sup>(n)</sup>
Rajasthan L.A.	5(5)	6	3	-	6	-	4	9	5	-	4	6	6(28)	1	-	33 <sup>(o)</sup>
Sikkim L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Tamil Nadu L.A.	2	1(18)	-	-	-	3(19)	1(1)	-	1(1)	-	-	-	2(24)	-	-	1(1) <sup>(p)</sup>
Telangana L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Telangana L.C.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Tripura L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Uttar Pradesh L.A.	-	7	11	-	-	5	2	3	7	-	2	2	6	-	-	5 <sup>(q)</sup>
Uttar Pradesh L.C.	-	5	2	-	1	-	-	-	-	-	-	-	-	-	-	25 <sup>(r)</sup>
Uttarakhand L.A.	3(3)	-	-	-	-	1	-	-	1	-	-	-	-	-	-	-
West Bengal L.A.	5(5)	13(2)	11	-	6	11	11	-	12	-	11	6	6(2)	-	-	330(42) <sup>(s)</sup>
<b>UNION TERRITORIES</b>																

\* Information received from the State/Union Territory Legislature contained Nil Report

\*\* Information not received from State/Union Territory Legislature

Delhi L.A.	-	-	11	-	3	-	-	-	-	-	-	-	-	-	-	8 <sup>(i)</sup>
Puducherry L.A.	-	-	-	-	-	-	-	-	1	-	-	-	1	-	-	-

- (a) OBC & MOBC-1, Employment Review Committee-2, and Act Implementation Committee-2
- (b) Agricultural Development Industries Committee-11, Bihar Heritage Development Committee-11, Ethics Committee-12, Internal Resources Committee-11, Minority Welfare Committee-11, Nivedan Committee-12, Question & Calling Attention Committee-12, Tourism Development Committee-11, Women and Child Welfare Committee-11, Zero Hour Committee-12, and Zila Parishad & Panchayati Raj Committee-12
- (c) Rajbhasha-10, Paper laid on the table-10, Nivedan Committee-11, Committee on Zila Parishad-11, Question & Call Attention-12, Zero Hour Committee-10, Ethics Committee-11, Committee on Disaster and Rehabilitation-11, and Human Right Committee-11
- (d) Committee on Member's Honour and Amenities-1, Question & Reference Committee-2, Committee relating to the Exam. of the papers laid on the table-1, Women & Children Welfare Committee-1, and Local Body & Panchayati Raj Accounts Committee-1
- (e) Panchayati Raj Committee-1, and Papers Laid on the Table Committee-1(1)
- (f) Committee on Welfare of Scheduled Castes, Scheduled Tribes and B.C.-15, Committee on Local Bodies and Panchayati Raj Institutions-14, Subject Committee on Public Health, Irrigation, power and Public Works(B&R)-12, and Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services-13
- (g) Government Assurance and House Committee-8, Women Welfare and Children Development Committee-8, Scheduled Caste, Scheduled Tribe, Minority Backward Class, Weaker Section Committee-1, Nivedan, Zero Hour and Private Members Resolution Committee-4, Ethics and MLA Fund Monitoring Committee-5, Library Development Youth Culture Sports and Tourism Committee-9, Zila Parishad and Panchayati Raj Committee-8 and Question and Call Attention and Implementation of Untabled Question Committee-8
- (h) Committee on Welfare of Women and Children-5, Committee on Papers Laid on the Table-7, Committee on Welfare of Backward Classes and Minorities-5, and Committee on Local Bodies and Panchayat Raj-7
- (i) Committee on the Welfare of Senior Citizens-5, Library Advisory Committee-1, Committee on Environment-3(3), Committee on Papers Laid on the Table-1, Committee on the Welfare of Backward Class Communities-1, Committee on Welfare of Women, Transgenders, Children & Differently Abled-5(1), Committee on Welfare of Fisherman and Allied Workers-3(1), Committee on the Welfare of Youth and Youth Affairs-2, Committee on Official Language-1, Committee on Local Fund Accounts-4(5), Committee on the Welfare of Non-Resident Keralites-3(2), and Subject Committees-34(44)
- (j) Local Bodies and Panchayati Raj Accounts Committee-2
- (k) Committee on Welfare of Vimukta Jatis & Nomadic Tribes (VJNT)-(1), Committee on leave of Absence of Members from sitting of the House-1(1), Committee on Panchayati Raj-4(8), Committee on Women and Child's Rights and



Welfare-1(3), Joint Committee on Maharashtra Legislature Member's Salaries and Allowances-1(1), Committee on Welfare of Other Backward Classes-2(1), Committee on Minority Welfare-1, Paper Laid on Table Committee-3, and Marathi Language Committee-1

- (l) Committee on Welfare of Vimukta Jatis & Nomadic Tribes-(1), Comm. On leave of Absence of Members from sittings of the House-1(1), Panchayati Raj-4(8), Committee on Rights and Welfare of Women-1(3), Joint Committee on Maharashtra Legislature Member's Salaries and Allowances-1(1), Committee on Welfare of Other Backward Class's-2(1), Committee on Minority Welfare-1, and Marathi Language Committee-1
- (m) Subject Committee-I-1, Subject Committee-II-2(3), Subject Committee-III-4, COLFA-3, CPL-3
- (n) Committee to investigate the related facts and to seek information regarding sacrifices made by the Punjabis in the freedom struggle in Andaman and Nicobar Islands-2, Committee of the House Constituted to scrutinize the matter in regard to construction of Shri Dashmesh Link Canal-1, Committee on Papers Laid/To Be Laid on the Table of the House-1, Committee on Questions & References-1, and Committee on Local Bodies & Panchayati Raj Institutions-2
- (o) Committee on Welfare of Women & Child-2, Question & Reference Committee-6, Committee on Welfare of Backward Class-6, Committee on Welfare of Minorities-3, Committee on Local Bodies and Panchayati Raj Institution-5, Committee on Environment-6, and Committee on Ethics-5
- (p) Committee on Papers Laid on the Table-1(1)
- (q) Panchayati Raj Committee-4, and Parliamentary Monitoring Committee-1
- (r) Committee on Question & Reference-1, Committee on Financial & Administrative Delayed-2, Committee on Rules Revision-9, Committee on Parliamentary Study-3, Committee on Enquiry of Housing Complaints of U.P. Legislature-1, Parliamentary & Social Welfare Committee-1, Committee on Control of Irregularities in Development Authorities, Housing Board, Jila Panchayats & Municipal Corporation-2, Committee on Enquiry of Provincial Electricity Arrangement-1, and Committee on Regulation Review-2, Vidhai Samdhikar Samiti-1 and Committee on prevention of health problems of life due to the adulteration of food items and the practice of counterfeit drugs-2
- (s) Committee on Bidhayak Elaka Unnayan Prakalpa-11, Committee of Local Fund Accounts-7(1), Committee on Papers Laid on the Table-11, Committee on Reforms and Functioning of the Committee System-11, Standing Committee on Agriculture, Agricultural Marketing and Food Processing Industries & Horticulture-11(3), Standing Committee on Industry, Commerce and Enterprises-10(2), Standing Committee on Fisheries and Animal Resources Development-12(1), Standing Committee on Higher Education-7(1), Standing Committee on School Education-11(1), Standing Committee on Environment, Forests and Tourism-11(3), Standing Committee on Finance and Planning-11(4), Standing Committee on Food & Supplies-11(1), Standing Committee on Health and Family Welfare-10(1), Standing Committee on Home, Personnel & Administrative Reforms, Correctional Administration, Law and Judicial-11(4), Standing Committee on Housing, Fire & Emergency Services & Disaster Management-10(3), Standing Committee on Information & Cultural Affairs and Youth Services and Sports-12(1), Standing Committee on Irrigation & Waterways and Water Resources

Investigation & Development-11(1), Standing Committee on Labour-11(1), Standing Committee on Urban Development and Municipal Affairs Development-11(1), Standing Committee on Panchayats & Rural Development and Sundarban Affairs-11(1), Standing Committee on Power & Non-Conventional Energy Sources-12(1), Standing Committee on Public Works and Public Health Engineering-13(2), Standing Committee on Information Technology and Technical Education-11(1), Standing Committee on Self Help Group and Self Employment-11(1), Standing Committee on Women & Child Development and Social Welfare-11(1), Standing Committee on Transport-13(1), Standing Committee on Backward Classes Welfare-12(1), Standing Committee on Minority Affairs-12(1), Standing Committee on Land and Land Reforms-12(1), and Standing Committee on Co-operation & Consumer Affairs-12(2)

(i) Committee on Welfare of Minorities-1, Question & References Committee-3, Committee to Examine the Issue of Stray Dogs and Monkey Menace in Delhi-1, and Committee on Salary & Other Allowances of Members of Delhi Legislative Assembly-3

## APPENDIX-V

### LIST OF BILLS PASSED BY THE LEGISLATURES OF THE STATES AND THE UNION TERRITORIES DURING THE PERIOD 1 APRIL TO 30 JUNE 2019

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#### BIHAR

1. *Bihar Viniyog (Sankhya-2) Vidheyak, 2019*
2. *Bihar Viniyog (Sankhya-3) Vidheyak, 2019*
3. *Bihar Adhikai Vyay (1977-78, 1978-79, 1984-85, 1987-88, 1988-89, 1990-91, 1998-99, 1999-2000, 2003-04, 2010-11 evam 2015-16) Vidheyak, 2019*
4. *Bihar Takniki Seva Aayog (Sanshodhan) Vidheyak, 2019*
5. *Bihar Motor Vahan Kararopan (Sanshodhan) Vidheyak, 2019*
6. *Bihar Vidyalay Pariksha Samiti Vidheyak, 2019*

#### KERALA

1. The Kerala Medical Education (Regulation and Control of Admission to Private Medical Educational Institutions) Amendment Bill, 2019
2. The Kerala Finance Bill, 2019
3. The Kerala Appropriation (No.II) Bill, 2019
4. The Kerala Appropriation (No.III) Bill, 2019

#### MAHARASHTRA

1. The Maharashtra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Bill, 2019
2. The Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Bill, 2019
3. The Maharashtra Increase of Land Revenue and Special Assessment (Amendment and Validation) Bill, 2019
4. The Maharashtra Public Trusts (Amendment) Bill, 2019
5. The Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2019
6. The Somaiya Vidyavihar University, Mumbai, Bill, 2019
7. The D.Y. Patil University, Pune, Bill, 2019
8. The Maharashtra Stamp (Amendment and Validation) (Continuance) Bill, 2019
9. The Maharashtra Public Universities (Amendment) Bill, 2019
10. The Spicer Adventist University (Amendment) Bill, 2019
11. The Maharashtra Co-operative Societies (Amendment) Bill, 2019
12. The Maharashtra Tax Laws (Amendment and Validation) Bill, 2019

13. The Maharashtra State Reservation (of seats for admission in educational institutions in the state and for appointments in the public services and posts under the State) for Socially and Educationally Backward Classes (SEBC) (Amendment and Validation) Bill, 2019
14. The Mumbai Municipal Corporation (Amendment) Bill, 2019
15. The Maharashtra Agricultural Universities (Krishi Vidyapeeths) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Bill, 2019
16. The Sri Balaji University, Pune Bill, 2019
17. The Ramdeobaba University, Nagpur Bill, 2019
18. The Mumbai Municipal Corporation and the Maharashtra Municipal Corporation (Amendment) Bill, 2019
19. The Pandharpur Temples (Amendment) Bill, 2019
20. The MGM University, Aurangabad Bill, 2019
21. The Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Bill, 2019
22. The Maharashtra Appropriation Bill, 2019
23. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Maharashtra Amendment) Bill, 2019
24. The Maharashtra Industrial Development Bill, 2019
25. The Maharashtra Tax Laws (Second Amendment and Validation) Bill, 2019
26. The Maharashtra (Second Supplementary) Appropriation Bill, 2019
27. The Maharashtra State Reservation (of seats for admission in educational institutions in the state and for appointments in the public services and posts under the State) for Socially and Educationally Backward Classes (SEBC) (Amendment) Bill, 2019

#### **MIZORAM**

1. The Mizoram (Land Revenue) (Amendment) Bill, 2019
2. ICFAI University (Mizoram) (Amendment) Bill, 2019
3. The Mizoram (Repeal of Certain Enactments) Bill, 2019
4. The Mizoram Appropriation (No.4) Bill, 2019

#### **RAJASTHAN**

1. The Rajasthan Lokayukta and Up-Lokayuktas (Amendment) Bill, 2019.
2. The Rajasthan Micro, Small and Medium Enterprises (Facilitation) of Establishment and Operation) Bill, 2019.
3. The Rajasthan Finance Bill, 2019
4. The Rajasthan Appropriation (No. 5) Bill, 2019.
5. The Rajasthan Technical Universities Laws (Amendment) Bill, 2019.

6. The Universities Laws (Amendment) Bill, 2019.
7. The Rajasthan Seeds and Seedlings (Repeal) Bill, 2019.
8. The Rajasthan Ministers Salaries (Amendment) Bill, 2019.
9. The Rajasthan Universities Teachers and Officers (Selection for Appointment) (Amendment) Bill, 2019.
10. The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Rajasthan Amendment) Bill, 2019.
11. The Rajasthan University of Health Sciences (Amendment) Bill, 2019.
12. The Rajasthan Protection from Lynching Bill, 2019.
13. The Rajasthan Prohibition of Interference with the Freedom of Matrimonial Alliances in the Name of Honour and Tradition Bill, 2019.
14. The Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Bill, 2019.
15. The Rajasthan Ministers Salaries (Second Amendment) Bill, 2019.

#### **TAMIL NADU**

1. The Tamil Nadu Fishermen and Labourers engaged in Fishing and other Allied Activities (Social Security and Welfare) Amendment Bill, 2019.
2. The Tamil Nadu Regulation of Rights and Responsibility of Landlords and Tenants (Amendment) Bill, 2019.
3. The Tamil Nadu Government Servants (Conditions of Service) Amendment Bill, 2019.
4. The Tamil Nadu Repealing Bill, 2019.
5. The Tamil Nadu Bovine Breeding Bill, 2019.
6. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2019.
7. The Avadi City Municipal Corporation Bill, 2019.
8. The Tamil Nadu Municipal Laws (Third Amendment) Bill, 2019.
9. The Tamil Nadu Municipal Laws (Fourth Amendment) Bill, 2019.
10. The Tamil Nadu Panchayats (Third Amendment) Bill, 2019.
11. The Tamil Nadu Land Acquisition Laws (Revival of Operation, Amendment and Validation) Bill, 2019.
12. The Tamil Nadu Clinical Establishments (Regulation) Amendment Act, 2019.
13. The Tamil Nadu Agricultural University (Amendment) Bill, 2019.
14. The Tamil Nadu State Minorities Commission (Amendment) Bill, 2019.
15. The Tamil Nadu Appropriation (No. 3) Bill, 2019.
16. The Tamil Nadu Appropriation (No. 4) Bill, 2019.

#### **UTTARAKHAND**

1. The Uttarakhand Ayurveda University (Amendment) Bill, 2018.

2. The Uttarakhand Panchayati Raj (Amendment) Bill, 2019.

### **WEST BENGAL**

1. The West Bengal University Laws (Amendment) Bill, 2019.\*
2. The West Bengal Municipal Corporation (Amendment) Bill, 2019.
3. The Howrah Municipal Corporation (Amendment) Bill, 2019.
4. The Kolkata Municipal Corporation (Amendment) Bill, 2019.
5. The West Bengal Housing Industry Regulation (Amendment) Bill, 2019.
6. The Greenfield University (Amendment) Bill, 2019.\*
7. The West Bengal Clinical Establishments (Registration, Regulation and Transparency) (Amendment) Bill, 2019.\*
8. The West Bengal Allied-Medical and Para-Medical Council (Amendment) Bill, 2019.
9. The West Bengal Apartment Ownership (Amendment) Bill, 2019.\*
10. The Technicians' Studio Private Limited (Amendment) Bill, 2019.\*
11. The West Bengal Appropriation (No. 2) Bill, 2019.
12. The West Bengal Thika Tenancy (Acquisition and Regulation) (Amendment) Bill, 2019.\*
13. The West Bengal Land Reforms and Tenancy Tribunal (Amendment) Bill, 2019.\*
14. The West Bengal Municipal (Amendment) Bill, 2019.\*
15. The Bengal Legislative Assembly (Members' Emoluments) (Amendment) Bill, 2019.\*
16. The West Bengal Salaries and Allowances (Amendment) Bill, 2019.\*

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\* Bills awaiting assent

**APPENDIX-VI**

**ORDINANCES PROMULGATED BY THE UNION AND  
STATE GOVERNMENTS DURING THE PERIOD  
1 APRIL TO 30 JUNE 2019**

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<b>Sl. No.</b>	<b>Title of Ordinance</b>	<b>Date of Promulgation</b>	<b>Date on which laid before the House</b>	<b>Date of Cessation</b>	<b>Remarks</b>
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**KERALA**

1.	The Kerala Police (Amendment) Ordinance, 2019	--	--	--	--
2.	The Kerala Prevention of Damage to Private Property and Payment of Compensation Ordinance, 2019	--	--	--	--
3.	The Non-Resident Keralites' Welfare (Amendment) Ordinance, 2018	--	--	--	--
4.	The Kerala Anganawadi Workers and Anganawadi Helpers Welfare Fund (Amendment) Ordinance, 2019	--	--	--	--
5.	The Kerala Co-operative Hospital Complex and the Academy of Medical Science (Taking over the Management and Administration) Ordinance, 2019	--	--	--	--

6.	The Kerala Municipality (Amendment) Ordinance, 2019	--	--	--	--
7.	The Kerala Panchayat Raj (Amendment) Ordinance, 2019	--	--	--	--
8.	The Kerala Municipality (Second Amendment) Ordinance, 2019	--	--	--	--
9.	The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019	--	--	--	--
10.	The Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2019	--	--	--	--
11.	The Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2019	--	--	--	--
12.	The Kerala Madrasa Teachers' Welfare Fund Ordinance, 2019	--	--	--	--
13.	The Kerala Public Service Commission (Additional Functions as Respects the Services under the Waqf Board) Ordinance, 2019	--	--	--	--
14.	The University Laws (Amendment) Ordinance, 2019	--	--	--	--
15.	The University Laws (Amendment) (No.2) Ordinance, 2019	--	--	--	--



## MAHARASHTRA

1.	The Maharashtra Public Universities (Amendment) Ordinance, 2019	5.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
2.	The Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019	6.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
3.	The Maharashtra Tax Laws (Amendment and Validation) Ordinance, 2019	6.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
4.	The Maharashtra Stamp (Amendment and Validation) (Continuance) Ordinance, 2019	8.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
5.	The Maharashtra Metropolitan Region Development Authority (Amendment) Ordinance, 2019	9.3.2019	17.6.2019	29.7.2019	--
6.	The Maharashtra Co-operative Societies (Amendment) Ordinance, 2019	9.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
7.	The Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2019	9.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
8.	The Mumbai Municipal Corporation (Amendment) Ordinance, 2019	10.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
9.	The Spicer Adventist University (Amendment) Ordinance, 2019	10.3.2019	17.6.2019	29.7.2019	Replaced by Legislation
10.	The Maharashtra State Reservation (of seats for admission in educational institutions in the State and	20.5.2019	17.6.2019	29.7.2019	Replaced by Legislation

	for appointments in the public services and posts under the State) for Socially and Educationally Backward Classes (SEBC) (Amendment and Validation) Ordinance, 2019				
11.	The Maharashtra Agricultural Universities (Krishi Vidyapeeths) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Ordinance, 2019	13.6.2019	17.6.2019	29.7.2019	Replaced by Legislation

#### RAJASTHAN

1.	The Rajasthan Micro, Small and Medium Enterprises (Facilitation of Establishment and Operation) Bill, 2019	4.3.2019	27.6.2019	--	--
2.	The Rajasthan Lokayukta and Up-Lokayuktas (Amendment) Bill, 2019	6.3.2019	27.6.2019	--	--

#### TAMIL NADU

1.	The Tamil Nadu Regulation of Rights and Responsibilities of Landlords and Tenants (Amendment) Ordinance, 2019	22.5.2019	--	--	--
2.	The Avadi City Municipal Corporation Ordinance, 2019.	9.3.2019	--	--	--

3.	The Tamil Nadu Panchayat (Third Amendment) Ordinance, 2019	22.6.2019			
4.	The Tamil Nadu Municipal Laws (Third Amendment) Ordinance, 2019.	22.6.2019			

### TELANGANA

1.	The Telangana Panchayat Raj (Amendment) Ordinance, 2019	27.5.2019	--	--	--
2.	The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019.	19.6.2019	--	--	--
3.	The Telangana Municipal Laws (Amendment) Ordinance, 2019	28.6.2019	--	--	--

### UTTAR PRADESH

1.	The Uttar State Universities (Second Amendment) Ordinance, 2019	3.6.2019	--	--	--
2.	The Uttar Pradesh Sugar Cane (Regulation of Supply and Purchase) (Amendment) Ordinance, 2019	12.6.2019	--	--	--

### WEST BENGAL

1.	The West Bengal University Laws (Amendment) Ordinance, 2019.	26.2.2019	1.7.2019	--	Replaced by Legislation on 3.7.2019
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**A. PARTY POSITION IN 16<sup>TH</sup> LOK SABHA (STATE-WISE) (AS ON 25.05.2019)**

Sl. No.	States	No. of Seats	BJP	INC	AIADMK	AITC	BJD	SS	TDP	TRS	CPI(M)	YSRCP	LJSP	NCP	SP	AAP	RJD	SAD	AIUDF	RLSP	AD
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)
1.	Andhra Pradesh	25	2	-	-	-	-	-	15	-	-	2	-	-	-	-	-	-	-	-	-
2.	Arunachal Pradesh	2	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
3.	Assam	14	7	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	-	-
4.	Bihar	40	21	1	-	-	-	-	-	-	-	-	6	1	-	-	4	-	-	3	-
5.	Chhattisgarh	11	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
6.	Goa	2	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
7.	Gujarat	26	26	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
8.	Haryana	10	7	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
9.	Himachal Pradesh	4	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
10.	Jammu & Kashmir	6	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
11.	Jharkhand	14	12	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
12.	Karnataka	28	15	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
13.	Kerala	20	-	7	-	-	-	-	-	-	5	-	-	-	-	-	-	-	-	-	-
14.	Madhya Pradesh	29	23*	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
15.	Maharashtra	48	22	2	-	-	-	18	-	-	-	-	-	5	-	-	-	-	-	-	-
16.	Manipur	2	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
17.	Meghalaya	2	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
18.	Mizoram	1	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
19.	Nagaland	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
20.	Odisha	21	1	-	-	-	18	-	-	-	-	-	-	-	-	-	-	-	-	-	-
21.	Punjab	13	1	4	-	-	-	-	-	-	-	-	-	-	-	4	-	4	-	-	-
22.	Rajasthan	25	22	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
23.	Sikkim	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
24.	Tamil Nadu	39	1	-	36	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
25.	Telangana	17	1	2	-	-	-	-	-	10	-	1	-	-	-	-	-	-	-	-	-
26.	Tripura	2	-	-	-	-	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-
27.	Uttarakhand	5	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
28.	Uttar Pradesh	80	68	2	-	-	-	-	-	-	-	-	-	-	7	-	-	-	-	-	2
29.	West Bengal	42	2	3	-	33	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-
Union Territories																					
30.	A & N Islands	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
31.	Chandigarh	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
32.	Dadra & Nagar Haveli	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
33.	Daman & Diu	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
34.	NCT of Delhi	7	7	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
35.	Lakshadweep	1	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	-	-
36.	Puducherry	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	<b>TOTAL</b>	<b>543</b>	<b>266*</b>	<b>44</b>	<b>36</b>	<b>33</b>	<b>18</b>	<b>18</b>	<b>15</b>	<b>10</b>	<b>9</b>	<b>3</b>	<b>6</b>	<b>7</b>	<b>7</b>	<b>4</b>	<b>4 \$</b>	<b>4</b>	<b>3</b>	<b>3</b>	<b>2</b>

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

\$ Includes one member (Shri Rajesh Ranjan Yadav) who has been expelled from the party with effect from 7.5.2015.

Sl. No.	States	INLD	IUML	JD(S)	JD(U)	JMM	AIMEIM	AINRC	CPI	JKNC	JKPDP	NDPP	PMK	RLD	RSP	SDF	Sw.P	IND	Total	Vacancies
(1)	(2)	(23)	(24)	(25)	(26)	(27)	(28)	(29)	(30)	(31)	(32)	(33)	(34)	(35)	(36)	(37)	(38)	(39)	(40)	(41)
1.	Andhra Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	19	06
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
3.	Assam	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	14	-
4.	Bihar	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	38	02
5.	Chhattisgarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	01
6.	Goa	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
7.	Gujarat	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	26	-
8.	Haryana	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	-
9.	Himachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	-
10.	Jammu & Kashmir	-	-	-	-	-	-	-	-	1	1	-	-	-	-	-	-	-	4	02
11.	Jharkhand	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	14	-
12.	Karnataka	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	27	01
13.	Kerala	-	2	-	-	-	-	-	1	-	-	-	-	-	1	-	-	2	18	02
14.	Madhya Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	26*	02
15.	Maharashtra	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	48	-
16.	Manipur	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
17.	Meghalaya	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	01
18.	Mizoram	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
19.	Nagaland	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	-	1	-
20.	Odisha	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	19	02
21.	Punjab	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	13	-
22.	Rajasthan	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	23	02
23.	Sikkim	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	1	-
24.	Tamil Nadu	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	38	01
25.	Telangana	-	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-	15	02
26.	Tripura	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
27.	Uttarakhand	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	-
28.	Uttar Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	80	-
29.	West Bengal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	40	02
Union Territories																				
30.	A & N Islands	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
31.	Chandigarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
32.	Dadra & Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
33.	Daman & Diu	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
34.	NCT of Delhi	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	-
35.	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
36.	Puducherry	-	-	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	1	-
TOTAL		2	2	2	2	2	1	1	1	1	1	1	1	1	1	1	1	3	516*	26

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

**ABBREVIATIONS USED FOR PARTIES:**

Bharatiya Janata Party (BJP); Indian National Congress (INC); All India Anna Dravida Munnetra Kazhagam (AIADMK); All India Trinamool Congress (AITC); Biju Janata Dal (BJD); Shiv Sena (SS); Telugu Desam Party (TDP); Telangana Rashtra Samithi (TRS); Communist Party of India (Marxist) [CPI(M)]; Yuvajana Sramika Rythu Congress Party (YSRCP); Lok Jan Shakti Party (LJSP); Nationalist Congress Party (NCP); Samajwadi Party (SP); Aam Admi Party (AAP); Rashtriya Janata Dal (RJD); Shiromani Akali Dal (SAD); All India United Democratic Front (AIUDF); Jammu & Kashmir National Conference (JKNC); Jammu & Kashmir Peoples Democratic Party (JKPDP); Rashtriya Lok Samta Party (RLSP); Apna Dal (AD); Indian National Lok Dal (INLD); Indian Union Muslim League (IUML); Janata Dal (Secular) [JD(S)]; Janata Dal (United) [JD(U)]; Jharkhand Mukhti Morcha (JMM); All India Majlis-E-Ittehadul Muslimeen (AIMEIM); All India N.R. Congress (AINRC); Communist Party of India (CPI); Nationalist Democratic Progressive Party (NDPP); Pattali Makkal Katchi (PMK); Rashtriya Lok Dal (RLD); Revolutionary Socialist Party (RSP); Sikkim Democratic Front (SDF); Swabhimani Paksha (Sw.P) & Independents (IND)

### C. PARTY POSITION IN THE STATE/ UNION TERRITORY LEGISLATURES

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Andhra Pradesh L.A.#	176	-	-	-	-	-	-	-	-	175 <sup>(a)</sup>	-	175	-
Andhra Pradesh L.C.	58	-	2	-	-	-	-	-	-	48 <sup>(b)</sup>	3	53	5
Arunachal Pradesh L.A.	60	4	41	-	-	-	-	7	-	5 <sup>(c)</sup>	2	59	1
Assam L.A.	126	25	61	-	-	-	-	-	-	39 <sup>(d)</sup>	1	126	-
Bihar L.A.	243	26	54	-	-	-	-	69	-	85 <sup>(e)</sup>	4	238	5
Bihar L.C.#	75	3	22	-	2	-	-	32	-	11 <sup>(f)</sup>	3	73	-
Chhattisgarh L.A.#	91	67	14	-	-	-	2	-	-	5 <sup>(g)</sup>	-	88	2
Goa L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Gujarat L.A.	182	71	100	-	-	1	-	-	-	2 <sup>(h)</sup>	1	175	7
Haryana L.A.	90	17	46	-	-	-	1	-	-	15 <sup>(i)</sup>	5	84	6
Himachal Pradesh L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-

# Information as received from State/Union Territory Legislature

\*\* Information not received from State/Union Territory Legislature

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Jammu & Kashmir L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Jammu & Kashmir L.C.	36	1	10	-	-	-	-	-	-	11 <sup>(j)</sup>	-	8	14
Jharkhand L.A.	82	8	43	-	1	-	1	-	-	27 <sup>(k)</sup>	-	80	2
Karnataka L.A.	225	78	105	-	-	-	1	-	37	3 <sup>(l)</sup>	1	225	-
Karnataka L.C.	75	38	18	-	-	-	-	-	16	1 <sup>(m)</sup>	2	75	-
Kerala L.A.#	141	19	1	57	19	2	-	-	3	27 <sup>(n)</sup>	6	134	-
Madhya Pradesh L.A.#	231	114	108	-	-	-	2	-	-	1 <sup>(o)</sup>	4	229	1
Maharashtra L.A.	289	41	118	1	-	38	-	-	-	71 <sup>(p)</sup>	7	276	13
Maharashtra L.C.	78	16	23	-	-	17	-	-	-	16 <sup>(q)</sup>	6	78	-
Manipur L.A.	60	28	21	-	-	-	-	-	-	10 <sup>(r)</sup>	1	60	-
Meghalaya L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-

\*\* Information not received from State/Union Territory Legislature

# Information as received from State/Union Territory Legislature



State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Mizoram L.A.	40	5	1	-	-	-	-	-	-	33 <sup>(s)</sup>	-	39	1
Nagaland L.A.	60	-	12	-	-	-	-	-	-	47 <sup>(t)</sup>	1	60	-
Odisha L.A.	147	9	22	1	-	-	-	-	-	111 <sup>(u)</sup>	1	145	2
Punjab L.A.	117	78	1	-	-	-	-	-	-	34 <sup>(v)</sup>	-	113	4
Rajasthan L.A.	200	100	72	2	-	-	6	-	-	5 <sup>(w)</sup>	13	198	2
Sikkim L.A.	32	-	-	-	-	-	-	-	-	29 <sup>(x)</sup>	-	29	3
Tamil Nadu L.A.	235	7	-	-	-	-	-	-	-	225 <sup>(y)</sup>	1	233	2
Telangana L.A.	120	6	1	-	-	-	-	-	-	111 <sup>(z)</sup>	1	119	1
Telangana L.C.	40	1	1	-	-	-	-	-	-	32 <sup>(aa)</sup>	3	37	3
Tripura L.A. **	-	-	-	-	-	-	-	-	-	-	-	-	-
Uttar Pradesh L.A.	404	7	302	-	-	-	18	-	-	62 <sup>(bb)</sup>	3	392	12
Uttar Pradesh L.C.	100	2	21	-	-	-	8	-	-	67 <sup>(cc)</sup>	1	99	1
Uttarakhand	71	11	55	-	-	-	-	-	-	1 <sup>(dd)</sup>	2	69	1

\*\* Information not received from State/Union Territory Legislature

L.A.#													
State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
West Bengal L.A.#	295	39	6	25	1	-	-	-	-	220 <sup>(ee)</sup>	1	293	3
<b>UNION TERRITORIES</b>													
Delhi L.A.	70	-	4	-	-	-	-	-	-	66 <sup>(ff)</sup>	-	70	-
Puducherry L.A.	33	14	3	-	-	-	-	-	-	14 <sup>(gg)</sup>	1	32	1

- a) Telugu Desam Party-23, Yuvajana Sramika Rythu Congress Party-151 and Janasena Party-1
- b) Telugu Desam Party-29, Yuvajana Sramika Rythu Congress Party-6, Progressive Democratic Front-5, and Nominated-8
- c) National People's Party-4 and People's Party of Arunachal-1
- d) AGP-14, AIUDF-13 and BPF-12
- e) Rashtriya Janata Dal-79, Communist Party of India (Marxist-Leninist) (Liberation)-3, Lok Jan Shakti Party-2 and Hindustani Aavam Morcha (Secular)-1
- f) Chairman-1, RJD-8, LJP-1 and HAM(Secular)-1
- g) Janta Congress Chhattisgarh-5
- h) Bharatiya Tribal Party-2
- i) Speaker-1, Indian National Lok Dal-13 and Shiromani Akali Dal-1
- j) J&K Peoples Democratic Party-8 and J&K National Conference-3
- k) Chairman-1, Jharkhand Mukti Morcha-19, Jharkhand Vikas Morcha (P)-2, AJSU Party-3, Marxist Coordination-1 and Nav Javan Sangharsh Morcha-1
- l) Karnataka LA-Karnataka Pragnavanta Janatha Party-1, Speaker-1 and Nominated-1
- m) Karnataka LC-Chairman-1
- n) Congress (Secular)-1, Kerala Congress (B)-1, National Secular Conference-1, Communist Marxist Party Kerala State Committee-1, Indian Union Muslim League-17, Kerala Congress (M)-5 and Kerala Congress (Jacob)-1

# Information as received from State/Union Territory Legislature

- o) Samajwadi Party-1
- p) Shivsena Party-59, Peasant's and Workers Party-3, Bahujan Vikas Aghadi-3, All India Majalis-A-Ittehadul Muslimin-1, Maharashtra Navnirman Sena-1, Samajwadi Party-1, Bharip Bahujan Mahasangh-1, Rashtriya Samaj Party-1 and Nominated-1
- q) Shivsena-12, Lokbharti-1, Peasants and Workers Party of India-1, Peoples Republican Party-1, and Rashtriya Samaj Paksha-1
- r) National People's Party-4, Naga People's Front-4, Lok Jan Shakti Party-1 and All India Trinamool Congress-1
- s) Mizo National Front-26 and Zoram Peoples Movement-7
- t) Naga Peoples Front-26 and Nationalist Democratic Progressive Party-21
- u) BJD-111
- v) Aam Aadmi Party-20, Shiromani Akali Dal-13 and Lok Insaaf Party-2
- w) Rashtriya Loktantrik Party-2, Bharatiya Tribal Party-2 and Rashtriya Lok Dal-1
- x) Sikkim Krantikari Morcha-16 and Sikkim Democratic Front Party-13
- y) All India Anna Dravida Munnetra Kazhgam-122, Dravida Munnetra Kazhgam-100, Indian Union Muslim League-1, Nominated-1 and Speaker-1
- z) Telangana Rashtra Samithi-100, All India Majlis Ittehad-UI-Muslimeen-7, Telugu Desam Party-2, All India Forward Block-1 and Nominated-1
- aa) Telangana Rashtra Samithi-25, All India Majlis Ittehad-UI-Muslimeen-2 and Nominated-5
- bb) Samajwadi Party-47, Apna Dal (S)-8, Suheldev Bharatiya Samaj Party-4, Rashtriya Lok Dal-1, Nirbal Indian Shoshit Humara Aam Dal-1 and Nominated-1
- cc) Samajwadi Party-55, Apna Dal (Sonelal) Party-1, Shikshak Dal (Non-Political)-5, Independent Group-5 and Unconnected-1
- dd) Nominated-1
- ee) All India Trinamool Congress-212, Gorkha Janmukti Morcha-2, Revolutionary Socialist Party-3, All India Forward Bloc-2 and Nominated-1
- ff) Aam Aadmi Party-66
- gg) All India N.R. Congress-7, All India Anna Dravida Munnetra Kazhgam-4 and Dravida Munnetra Kazhagam-3